

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH,
CHENNAI**

Original Application No.09/2026 SZ

IN THE MATTER OF

Tribunal on its own motion Suo
Motu based on the news item : **Applicant (s)**
published in The Hindu dated
07.11.2025 titled "A fire that fails to
die down"

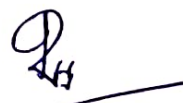
Vs

Kerala State Pollution Control Board : Respondent (s)
Through its Member Secretary, Kerala
and Ors.

REPORT FILED BY THE ENVIRONMENTAL ENGINEER
DISTRICT OFFICE KOZHIKODE ON BEHALF OF FIRST IN THE
ABOVE CASE IN COMPLIANCE WITH THE ORDER DATED
02/12/2025 IN OA NO. 09/2026 (SZ)




Rema Smrithi VK
Standing Counsel for KSPCB


RAMEENA V.V
Environmental Engineer

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN BENCH, CHENNAI)**

IN

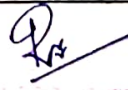
OA NO: 09/2026 SZ

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER
DISTRICT OFFICE KOZHIKODE ON BEHALF OF FIRST
RESPONDENT IN THE ABOVE CASE IN COMPLIANCE WITH THE
ORDER DATED 02/12/2025 IN OA NO. 09/2026 (SZ)**

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**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN BENCH, CHENNAI)**

IN

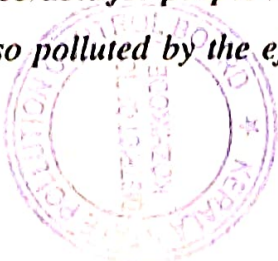
OA NO: 09/2026 SZ

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER DISTRICT
OFFICE KOZHIKODE ON BEHALF OF FIRST RESPONDENT IN THE
ABOVE CASE IN COMPLIANCE WITH THE ORDER DATED
02/12/2025 IN OA NO. 09/2026 (SZ)**

I, Rameena V.V, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode do hereby solemnly affirm and state as follows.

1. I am the Environmental Engineer of the Kerala State Pollution Control Board (hereinafter referred to as **Board**), District Office-Kozhikode, duly authorized by Member Secretary of the Board, 1ST respondent in the case. I am aware of the facts affirmed by me in this Affidavit, borne out from records maintained in our office.

2. This original application is registered by Hon'ble NGT *suo motu* on the basis of the news item titled "A fire that fails to die down" appearing in The Hindu dated 07.11.2025. *"The news item relates to the air and water pollution caused due to waste treatment plant "M/s Fresh Cut Organic Products Private Limited" at Ambayathode in Kattippara Panchayat, Kozhikode, Kerala. As per the News Article, Rs. 22 crores factory processes waste from poultry to pet food. The unit has an installed capacity of 25 tonnes/day. The smell from the unit makes life miserable for people living in the area. The main river that provides drinking water is also polluted by the effluents discharged from the unit. Skin diseases, allergies have*




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become common in the area. As per the unit, they are conforming to norms. Presently, the unit is closed down due to agitation. The district-level facilitation Committee has given clearance based on PCB inspections. However, there is a need to ascertain that the unit meets all norms before starting and to clean up the area as the pollution persists." Hon'ble NGT directed the respondents for filing their response/reply by way of affidavit before the Southern Zonal Bench of the Tribunal and hence respectfully submitting the report on behalf of first respondent as follows.

3. It is submitted that M/s. Fresh cut Organics Private Limited, (herein after referred to as **Unit**) is a chicken waste processing unit which has the initial capacity to process 30 tons of chicken waste per day. The unit comes under small scale - red category industry. The unit was granted Consent to Operate by this respondent on 14/11/2019 having validity up to 31/10/2024. A true copy of the Consent to Operate dated 14-11-2019 having validity up to 31/10/2024 issued by the Board is respondent is produced herewith and marked as **Annexure R1(a)**. It is submitted that the respondent unit is the only chicken waste rendering plant in Kozhikode District. Many complaints have been received from the public residing in the nearby Panchayats alleging water and air pollution issues ever since the unit began operation. The demand from the local residents, right from the beginning, has been to reduce the quantity of chicken waste brought to the Unit by establishing more rendering plants within the district.

4. It is submitted that for abating pollution from the unit, additional measures are implemented in the unit as per the direction of this respondent like replacing of the existing 20 KLD Effluent Treatment Plant (ETP) with a new 100 KLD effluent treatment plant (ETP), modifying the bio-filter system to purify the air before release to atmosphere, and setting up the vehicle washing area adjacent to the facility with proper treatment



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of the wastewater in the ETP. Accordingly, the Board considered the unit's application for renewal of consent to operate and renewed the consent up to 31/04/2027 on conditional basis, subject to close monitoring which is produced herewith and marked as **Annexure R1(b).**

5. It is submitted that on 21.10.2025, there was a mass protest before the petitioner's unit, resulting in setting fire to part of the factory building and some of the vehicles. Board officials inspected the factory on 25.10.2025 to check the current situation and found that the operation of the industry was obstructed due to the incident and some urgent corrective measures need to be taken by the unit. Based on the inspection findings direction letter dated 27.10.2025 was issued to the unit which is produced herewith and marked as **Annexure R1(c).** The reply dated 29.10.2025 submitted by the unit owner is produced herewith and marked as **Annexure R1(d).** In the reply the unit reported that they have initiated the action to comply with the Board's directions.

6. It is submitted that vide the interim order dated 06-11-2025 of Hon'ble High court of Kerala in W.P.(C)No.12536 of 2025 it was directed the Pollution Control Board to conduct an inspection at the petitioner's premises and file a report regarding whether any pollution or contamination is caused on account of the activities conducted therein which is produced herewith and marked as **Annexure R1(e).**

7. In compliance of the interim order of this Hon'ble High Court, an inspection was conducted by the Board officials at the unit on 13.11.2025 to verify whether any pollution or contamination is occurring in the surroundings due to the operation of petitioner industry. The inspection findings are as follows:



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- The unit processes only less than 20 tonnes of chicken waste per day in compliance with DLFMC meeting decision dated 30/10/2025. The unit was permitted to handle up to 20 tonnes of chicken waste. The operation time of the unit is also restricted in such a way that the unit shall not operate from 6.30 pm to 12 am. True copy of the Minutes of the DLFMC meeting is produced herewith and marked as **Annexure R1(f)**. During the inspection, it was observed that fresh chicken waste is being brought to the unit as raw material. The operational time is restricted as per DLFMC meeting decision which was verified from the logbook data.
- Chicken waste is currently being transported in vehicles without freezer facilities. The unit authorities reported that freezer vehicles were damaged at the time of public protest & fire incident issues occurred in the industry. There is a possibility that the waste may begin to decay during transportation. Since the freezer vehicles were damaged due to the fire incident, decision was taken in the DLFMC meeting that the unit has to implement the freezer facility in the vehicles at the earliest. Till then the unit was permitted to transport the waste in the non -freezer vehicles.
- The Effluent Treatment Plant in the unit was functional at the time of inspection. All wastewater generated in the facility is treated in the ETP, after which the treated water is reused mainly for vehicle washing. The excess treated water is discharged into the soak pit. No wastewater from the unit was seen discharged to any nearby canal/ water body.
- Foul smell in the surrounding area was not experienced at the time of inspection. Since the quantity of chicken waste brought to the facility has been limited to 20 tonnes, and because less decayed chicken waste is being transported, the foul odour in the




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surrounding area has significantly reduced. The transportation of chicken waste in vehicles equipped with freezer facilities is also required for elimination of foul odour.

- As per the consent condition, the ETP sludge generated during the wastewater treatment process is to be stored and periodically handed over to KEIL, Ernakulam. Some quantity of ETP sludge was seen stored in the unit. Direction was issued to the unit to hand over the same to common hazardous waste TSDF of KEIL, Ambalamedu vide letter dated 18.11.2025.
- After the chicken waste is cooked, the cooker gases are purified through cyclone, condenser, scrubbers, humidifier, and Biofilter-1 before being released. The proper operation of such system will significantly reduce the foul smell.
- After the chicken waste undergoes the cooking process the product is discharged into an air tight room for drying. The air from this room is directly connected to Biofilter-2 for purification. Additional blower was found to be installed to increase the suction efficiency of room air into biofilter
- The surroundings of the facility were found to be clean. A boundary wall has been constructed at the rear side of the unit. Tiling work in the ETP area was in progress. The scrap materials inside the unit have been removed as directed by the Board. These actions were taken in compliance with Annexure R1(c).

8. From the above observations it is understood that processing of fresh chicken waste not exceeding the consented quantity and proper operation of all the pollution control measures provided in the unit including the transportation of waste in freezer vehicle can significantly eliminate the odour problems and alleged water pollution issues. Further it is reported



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that the proper operation and maintenance of all the pollution control facilities with due diligence is mandatory for getting required results while functioning of such waste management facilities.

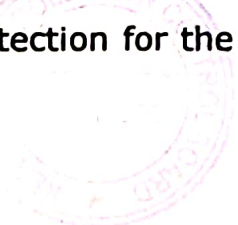
9. It is submitted that the Board is conducting periodical inspections at the unit and collecting treated water samples from the ETP for water quality analysis. During the inspections conducted by the Board at the establishment on 13.11.2025, 14.01.2026 and 27.02.2026, it was observed that the pollution control systems installed in the unit were functioning satisfactorily. The present status of the establishment, as observed during the inspection conducted on 27.02.2026, is recorded below:

- a) As per the decision of the latest DLFMC meeting held on 30.01.2026, permission has been granted to bring 25 MT of chicken waste per day to the plant. During the inspection conducted on 27.02.2026, the raw material register was verified, and it was observed that less than 25 MT of chicken waste was being brought to the establishment. At present, only non-decayed chicken waste is being brought to the establishment.
- b) Since only non- decayed chicken waste is being brought to the unit, no foul odour was experienced within the premises of the establishment. No odour was noticed even near the biofilter.
- c) The 100 KLD STP installed in the unit is functioning efficiently. Treated effluent samples were taken from ETP outlet and the analysis report shows that the parameters are within the permissible limits. The analysis report is produced herewith and marked as **Annexure R1(a)**. The sludge separated from the ETP is dewatered using a filter press and handed over to KEIL. The documents regarding the same was maintained in the unit




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- d) The air pollution control system of the establishment is functioning at the time of inspection. The media level in the biofilter is adequate, and no significant foul odour was experienced in the air released from the biofilter. An additional blower has been installed to convey air from the loading area to the biofilter. However, a slight odour is experienced at the rear side of the establishment when chicken waste is discharged from the cooker.
 - e) The vehicles transporting chicken waste to the unit are not equipped with freezer systems. The unit owner informed that the waste is currently collected and transported to the unit before decomposition occurs. Deodorants are being used within the unit premises and inside the waste transporting vehicles.
 - f) No wastewater is being discharged to the water stream (Thodu) flowing behind the establishment.
10. W.P.(C) Nos.11377 of 2024 and 12536, 15681, 32834, 40405, 42611, 45526 and 46209 of 2025 have been filed by various persons/entities regarding the functioning of the Poultry Waste Rendering Plant run by the M/s. Fresh Cut Organic Products Private Limited in Kozhikode District. All these writ petitions, except W.P.(C) Nos.11377/2024 and 12536/2025, are aggrieved by the functioning of the above Poultry Waste Rendering Plant.
11. W.P.(C) No.11377/2024 has been filed by M/s. Fresh Cut Organic Products Private Limited seeking to direct the District Level Facilitation and Monitoring Committee (DLFMC) not to grant any further approval to any Poultry Waste Rendering Plant in Kozhikode District, unless and until a quantification of the generated poultry waste is undertaken as mandated by the guidelines for licensing poultry meat stalls and poultry waste rendering plants. W.P.(C) No.12536/2025 has been filed by the same Company seeking to direct respondents 1 to 4 to provide adequate protection for the life of the workers and staff of the petitioner for the



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operation of the Poultry Waste Rendering Plant and for the free movement of vehicles in connection with fire incident and public protest occurred in the unit.

12. All these cases are considered by Hon'ble High court and passed final judgment vide order dated 27.03.2026 with necessary directions to concerned authorities. The writ petitions are disposed of with the following directions.

- (i) *The Pollution Control Board in coordination with CSIR-NIIST or any other competent Institution shall conduct necessary inspection and formulate standards for odour stimuli with regard to foul smell.*
- (ii) *The Pollution Control Board shall arrange to procure olfactometers to measure odour stimuli in a scientific manner frequently and as and when complaints are received.*
- (iii) *The Pollution Control Board and DLFMC should ensure that the 7th respondent has adequate refrigeration facility for storage within the Plant premises, within a period of three months, if the present storage facility is insufficient.*
- (iv) *The District Collector and DLFMC should ensure that the 7th respondent uses only refrigerated vehicles for transportation of poultry waste and that the 7th respondent possesses sufficient refrigerated vehicles, within a period of three months.*
- (v) *The Pollution Control Board shall continue to take samples from ETP outlet and send the same for laboratory analysis at frequent intervals.*
- (vi) *The District Collector and DLFMC shall take necessary steps to facilitate transportation of poultry waste upto 6.5 tonnes to three poultry waste rendering plants in Malappuram District. The District Collector and DLFMC will be free to earmark the areas from where the said quantum of poultry waste is to be transported to Malappuram District.*



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- (vii) *The District Collector and DLFMC shall explore the possibility for establishment of additional Poultry Waste Rendering Plants in the District, adequate to process the entire poultry waste generated in the District.*
- (viii) *The District Collector, DLFMC and the Panchayats shall ensure that all poultry shops functioning in the District has adequate refrigeration facility.*
- (ix) *The Panchayat shall ensure that no waste water is discharged from the Plant to the water stream (thodu) flowing behind the establishment.*

The order is produced herewith and marked as **Annexure R1(h).** It is submitted that Board will strictly continue to follow up the monitoring of the unit in compliance with the above orders.

All the facts stated above are true to the best of my knowledge, information and belief and are borne out from records maintained in our office.

Dated this the 10th day of April, 2026.




Depoent

RAMFENA V.V
Environmental Engineer

FILE NO : PCB/KKD/DO/9221/2018

Date of issue : 14/11/2019



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :10750486

Dated:22-05-2019

TO

M/s FRESHCUT ORGANIC PRODUCTS PVT LTD

NEAR SILVER SAND CRUSHER,

ERUD,

AMBAYATHOD,

KARIMPALAKKUNNU(PO)

THAMARASSERY

Consent No. :PCB/KKD/DO/ICO/9221/R18KOZ724966/10750486/2019

Valid Upto :31/10/2024

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	31/10/2024
2	Name and Address of the establishment	FRESHCUT ORGANIC PRODUCTS PVT LTD NEAR SILVER SAND CRUSHER, ERUD, AMBAYATHOD, KARIMPALAKKUNNU(PO) THAMARASSERY 673573
3	Communication	Telephone :0-9446294204 Fax :- E-mail:tk.anfal@gmail.com
4	Occupier Details	Augustine Libin Peous Puthanpurayil House Thamarassery Kozhikode Pin:- 673573
5	Local Body	KATTIPPARA PANCHAYATH
6	Survey Number	2/1
7	Village	RAROTH
8	Taluk	THAMARASSERY
9	District	KOZHIKODE
10	Capital Investment(Rs in Lakhs)	RS 265.90 lakhs
11	Scale	Small
12	Category	RED
13	Annual fee(Rs)	Rs.30000/-
	Total Fee remitted(Rs)	Rs.1,50000/-
14	RAW MATERIAL	PRODUCTS
	Poultry Waste -30000 Kilogram/ day	Animal Protein Powder/Animal fat-Oil -30000 Kilogram/day
15	Total Power Required (HP)	345 HP

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

- 2.2 Water consumption: 22000 liter/day
- 2.3 Effluent generation: 17600 liters/day
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

- 2.5 Mode of disposal of treated effluent: Reuse for boiler

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

- 3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	
1	Boiler/Rendering plant chimney(fire wood fuel)		30 meter		
2	Cooker				Alkaline Scrubber wet scrubber,Settling tank
3	250 KVA DG SET			4 Meter	Acoustic Enclosure

- 3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)
1	SPM	1200
2	SO2	250

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

- 4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.
- 4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 4.3.1 Activities for which Authorisation is granted

Collection		transport	
Reception		Storage	

Treatment		Reprocessing/Disposal	
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4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year
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Mode of	
Storage	Disposal

4.4 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

5. SPECIFIC CONDITIONS

5.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions

5.2. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.

5.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of Air, Water, land and Sound pollution.

5.4. For continuing to operate beyond the validity date application for renewal has to be submitted to the Board on or before 28.02.2024 through the web portal of the Board (krocmms.nic.in) for online consent management system. Late application will be accepted only with fine/late fee as applicable

5.5. In case of discharge/apprehended discharge of any water/air pollutant or waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consent/authorize shall make all possible efforts to mitigate/ prevent/remediate the discharge.

5.6. Operation and maintenance contract with Performance Guarantee for the effluent treatment plant shall be entered into between the consent and the consultant /authorize of the consultant for the said period. The application for 'consent to operate' shall be accompanied by

- 1) an undertaking on Rs. 100/- stamp paper by the builder that all facilities required as per the 'consent to establish' have been duly installed and are functional;
- 2) a certificate by the consultant to the same effect;
- 3) Copy of operation and maintenance contract
- 4) copy of performance guarantee.

5.7. A minimum set back as per Kerala Municipality Building Rules provided between the boundary and the building shall be maintained set back shall be utilized for the development of green belt.

5.8. Water meter shall be fixed to record consumption of water.

5.9. Maximum quantity of effluent discharged per day shall be 17600 l/d.

5.10. There shall be no discharge of effluent from the unit. The treated effluent shall be completely renewed

5.11. Domestic effluent shall be treated in septic tank (as per IS 2470 (Part 1): 1985.) and be disposed through soak pit of the following specification.

5.12. Effluent treatment plant to 20KLD consisting of the treated units listed below shall be maintain properly.

1. Grit Cum Bar Screen chamber
2. Collection/ equalization tank
3. Primary Flocculation tank
4. Aeration tank(MBBR)
5. Anoxic , Tank with bio media
6. Secondary Clarifier
7. Pressure sand filter
8. Disinfection tank
9. Activated Carbon filter,
10. Treated water tank

5.13 Samples of effluent shall be collected from all outlets and analysed in any laboratory approved by Board at least once in a 6 months.

5.14 Additional facilities if any other than that mentioned in condition

5.15 shall be provided so as to achieve the following limiting standard for the treated effluent.

1. PH - 5.5 – 9
2. B O D - 30 mg/l, max
3. Suspended solid - 100 mg/l, max
4. Oil & Grease - 10 mg/l, max

5.16 There shall be easy access to each and every effluent treatment unit and the final outlet for inspection and drawing of effluent samples.

5.17. The suspended particulate matter at the boundary of the premises shall not exceed 200 microgram per cubic meter.

5.18. There shall not be any fugitive emission from the premises. Raw materials and products shall be transported with proper cover. Arrangements for cleaning should be provided,

5.19. The sound level measured 1m outside the boundary the premises shall not exceed the ambient sound level standard applicable for the adjoining area.

5.20. All operations likely to produce dust or noise shall be carried out within sufficient closed and insulated premises

- 5.21 . Board displayed at the entrance of the unit showing the name of the unit and consent details should be well maintained
- 5.22. Adequate modification to the process equipments shall be done to eliminate odour nuisance, if any.
- 5.23. Factory' shall be properly enclosed and only, minimum ventilation shall be provided.
- 5.24. Number of doors/openings in the factory-shall be minimized.
- 5.25. Truck carrying raw material shall be fully covered and shall have cold storage facility
- 5.26. Deodorant shall be regularly applied.
- 5.27. Raw material shall be kept in separate enclosed area and shall have permanent cold storage facility
- 5.28. Oil trap shall be provided in storm water drain
- 5.29. Floor area of the factory building which is leak proof shall be maintained
- 5.30. The treated effluent shall be completely reused. There shall not be any discharge of effluent outside the premises
- 5.31. Separate hoods shall be provided and made functional inside the unit to suck the vapors' and it shall be diverted to the bio filter by adequate blowers,
- 5.32. Bio filter provided for odour control shall be well maintained
- 5.33. Boiler Stack of 30 meter fitted with port hole and platform cum ladder to facilitate monitoring of emissions shall be maintained
- 5.34. DG set of 250 KVA shall be Type Approved so that noise measured 1 m outside the enclosure does not exceed 75 dB (A). The minimum chimney height for venting emissions shall be 4m above roof level of the building. The DG set shall be placed beyond a distance of 12m from the nearest residence. DG Set is not permitted to provide in the set back area.
- 5.35. Energy meter (T.O.D) shall be installed exclusively for the effluent treatment plant and treated effluent reuse system and shall be maintained properly.
- 5.36. Plat form shall be provide for chimney within 2 weeks of issue this consent issue
- 5.37 Proper scientific measures shall be adopted to improve the efficiency of the bio filter

SHABNA
KUSHE
SHEKHAR

Digitally signed by
SHABNA KUSHE
SHEKHAR
Date: 2019.11.15
13:19:56 +05'30'

DATE :14/11/2019

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



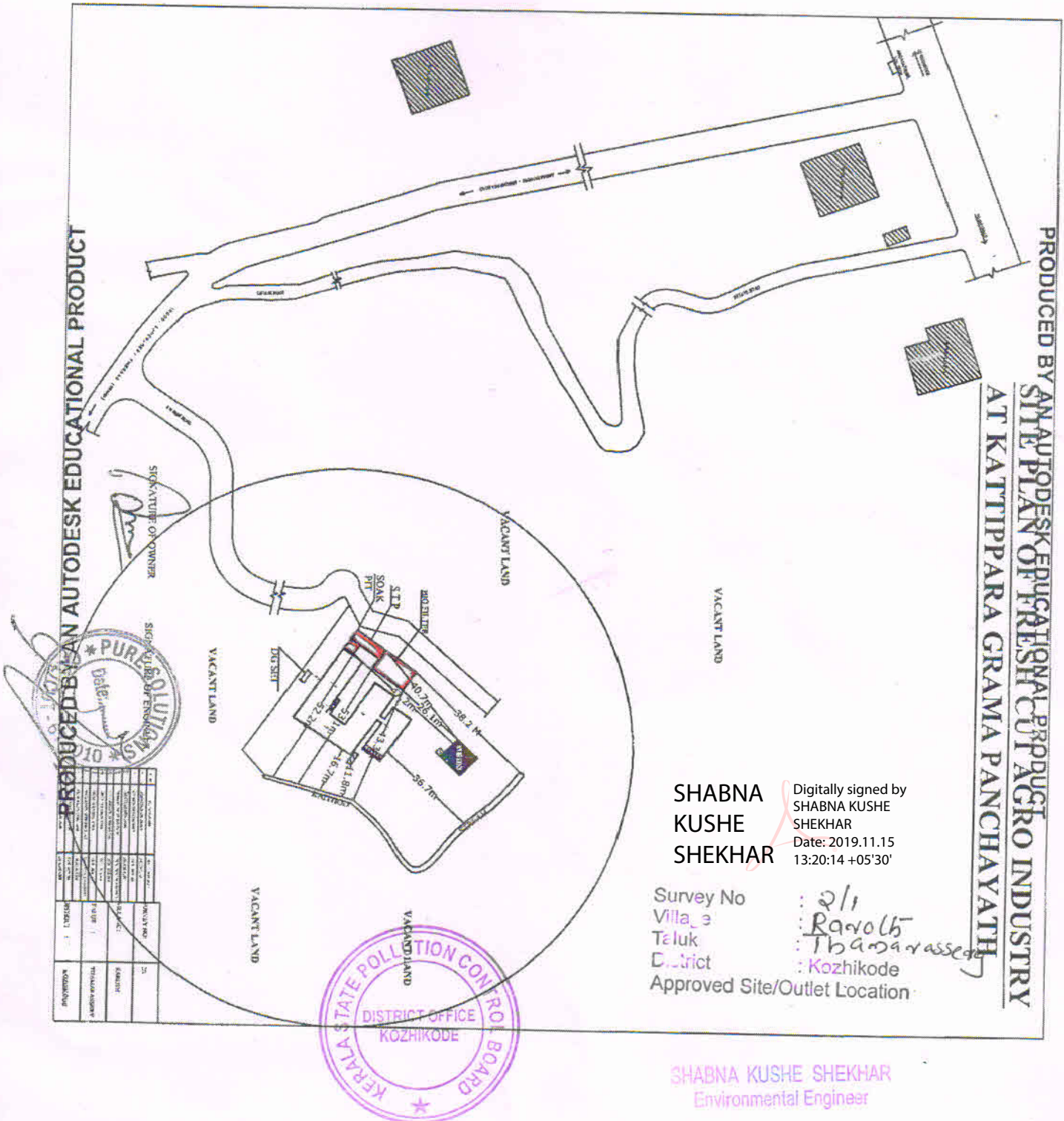
To

Augustine Libin Peous
Puthanpurayil House
Thamarassery
Kozhikode
Pin:- 673573

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

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KERALA STATE POLLUTION CONTROL BOARD

FILE NO. : KSPCB/KZ/ICO/10104830/2025

Date of issue : 07-08-2025

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : KSPCB/RO/KKD/ICO-R1/10104830/2025

Valid upto : 30/ 04 / 2027

Ref: Consent No : KSPCB/KZ/ICO/10085604/2025 dated 30.01.2025 Valid upto : 30 / 04 /2025

The Integrated Consent to Operate issued as per reference above to FRESHCUT ORGANIC PRODUCTS PVT LTD., NEAR SILVER SAND CRUSHER, ERUD, AMBAYATHOD, KARIMPALAKKUNNU(PO), THAMARASSERY is hereby renewed up to 30/4/2027 and issued to M/s FRESHCUT ORGANIC PRODUCTS PVT LTD., NEAR SILVER SAND CRUSHER, ERUD, AMBAYATHOD, KARIMPALAKKUNNU(PO), THAMARASSERY. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

Sl No	Items	Description
1	Category	Red
2	Validity	31/04/2027
3	Survey Number	2/358, 2/357, 2/387
4	Capital investment	1850 lakhs
5	Annual Fee	Rs 99000/-
6	Activity	CHICKEN WASTE RENDERING PLANT
7	Production	Animal Protein Powder/Animal fat Oil - 25

	Capacity	Tonnes /day
8	Machinery Capacity	345 HP (including 2 cookers of 60 HP each)

GENERAL CONDITIONS

1. The excess fee remitted shall be considered during the next application renewal, provided the functioning of the unit is found satisfactory.
2. This consent is granted subject to the power of the Board to review and make variations in all or any of the consent conditions as the Board deems fit as per the relevant Acts/Rules and based on the affidavit submitted on Rs 200/- stamp paper and other supporting documents. This consent will be canceled if any of the statements stated in the stamp paper are found false.
3. This consent, unless withdrawn earlier shall be valid up to 30.04.2027. The application for the renewal of consent shall be submitted two months before the date of expiry of consent through www.keralapcbonline.com. 10% of the annual fee shall be levied additional if the applicant is submitting the application within 2 months just prior to the expiry of the consent validity. On expiry of the consent validity a 50% maximum of annual fee shall be levied in addition to the consent fees. The application in the prescribed form shall be submitted through the web portal of the Board (www.keralapcbonline.com).
4. The treated effluent shall meet the following standards.

Sl No	Parameter	Limiting Standard
1	pH	6.5-8.5
2	BOD (3 days at 27°C)	30 mg/l
3	COD	250 mg/l
4	Suspended Solids	50 mg/l
5	Oil and Grease	10 mg/l
6	Ammoniacal Nitrogen	50 mg/l
7	Sulphide	2 mg/l

5. Mode of disposal of treated waste water - Reuse to the maximum extent possible, including crate and vehicle washing and balance to Soak Pit
6. Multiple soak pits shall be provided in the unit to the effective soaking of treated effluent.
7. Soak pit shall have concreted bottom, honey comb brick work or perforated ring side wall, 75cm thick 2mm sand envelope outside it.
8. TOD type energy meter shall be installed exclusively for sewage treatment plant and reuse system. Water meter shall be fixed to record consumption of water.
9. There shall not be any discharge of trade effluent from the unit
10. Log book and stock register shall be maintained to record the water meter and TOD meter readings and usage of chemicals.
11. Records shall be maintained for the periodical maintenance and media replacement of biofilter.
12. **The conditions mentioned in the Boards Standard Operating Procedure for rendering plants dated 24.07.2025 should be strictly practiced in the unit.**
13. **Processing quantity of chicken waste in the unit shall be limited to quantity specified in the prevailing DLFMC meeting.**
14. The remaining Environmental Compensation (EC) amount of 32 lakhs shall be settled in four equal monthly installments, as mentioned in your letter dated 05/08/2025, on 30/09/2025,

30/10/2025, 30/11/2025, and 30/12/2025.

15. The study report regarding the operational efficiency of the biofilter shall be submitted to this office and the District Office of the Board once the same is received at your end.
16. Only fresh waste shall be collected and transported to the unit.
17. The following reports shall be submitted by the occupier at intervals as noted below.
 - E-waste Annual Returns - every year in form 3 of E-waste Management and Handling Rules 2016 on or before 30th day of June with details such as type of e-waste, Quantity of e-waste disposed in the previous year, and mode of disposal.
 - Annual Environmental Statement for the financial year ending on 31 st of March -in form V of Environmental Protection Act 1986 on or before 30th September every year.
 - Analysis report of treated effluent collected from the authorised out let of effluent treatment plant before the 10th of June and December every year
 - Hazardous waste generated, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and annual report as per the rules shall be submitted every year before 30th June as per form 4.
18. Power generating engines/engine families used in DG set which has completed five years from the date/month of engine manufacturing and which comply emissions norms as specified in GSR 371 dated 17.05.2002 or GSR 771 (E) dated 11.12.2013, are to be retrofitted with RECD as per System and procedure for Emission Compliance Testing of Retro-fit Emission Control devices (RECD) for Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW.
19. The biofilter shall be modified as per NIIST directions if the analysis report is not within the limits.
20. All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

Digitally signed by VINAYA K S
Date: 2025.08.07 15:55:21 IST

SIGNATURE OF ISSUING AUTHORITY
CHIEF ENVIRONMENTAL ENGINEER



To

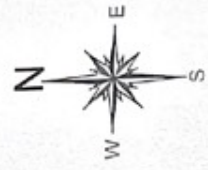
M/s FRESHCUT ORGANIC PRODUCTS PVT LTD.
NEAR SILVER SAND CRUSHER, ERUD, AMBAYATHOD, KARIMPALAKKUNNU(PO),

THAMARASSERY

E-Mail : tk.anfal@gmail.com

Contact Number :9037227922, 9446294204

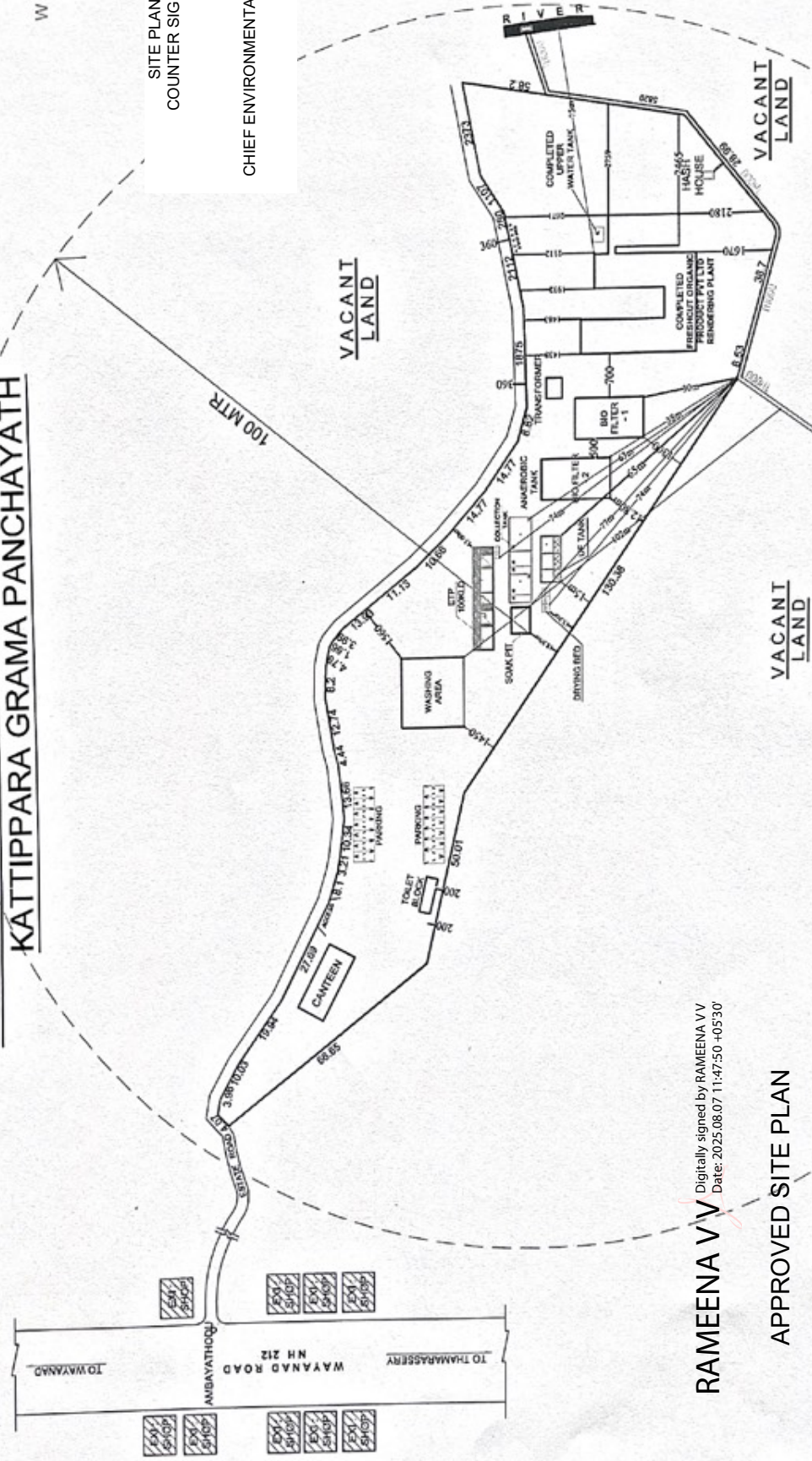
- 1.This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to www.keralapcbonline.com and search using Certificate Number/Name of the unit/Application Number in “Certificate Verification” link in the home page of the Board’s Phoenix website.



SITE PLAN
COUNTER SIGNED

CHIEF ENVIRONMENTAL ENGINEER

SITE PLAN OF FRESH CUT AGRO INDUSTRY AT KATTIPPARA GRAMA PANCHAYATH



RAMEENA V V Digitally signed by RAMEENA V V
Date: 2025.08.07 11:47:50 +05'30

APPROVED SITE PLAN

SIGNATURE OF OWNER

SIGNATURE OF ENGINEER/ARCHITECT

Fayique Ali M
FAYIQUE ALI. M
AL Hadiya, Arakkinnar P.O. Kozhikode-673028
ENGINEER-A
Reg No: E-2050/08/10798/KD/490/2017 EA
(Registration / Licence Issued by the
Department of Urban Affairs, Govt. of Kerala)

SURVEY NO:	2/1
VILLAGE :	RAROTH
TALUK :	THAMARASSERY
DISTRICT :	KOZHIKODE



Regd A/D

PCB/KKD/DO/9221/2019

തീയതി 27/10/2025

ശ്രീമതി

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

M/S FRESHCUT ORGANICPRODUCTS PVT LTD
NEAR SILVER SAND CRUSHER, ERUD, AMBAYATHOD,
KARIMPALAKKUNNU(PO)
THAMARASSERY - 673573

വിഷയം: ഫ്രഷ് കട്ട് ഓർഗാനിക്സ് പ്രൈവറ്റ് ലിമിറ്റഡ് സ്ഥാപനത്തിൽ 25/10/2025 തീയതിയിൽ

DLFMC അംഗങ്ങളായ മലിനീകരണ നിയന്ത്രണ ബോർഡ്, ശുചിത്വ മിഷൻ
ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന - സംബന്ധിച്ച്

ഫ്രഷ് കട്ട് ഓർഗാനിക്സ് പ്രൈവറ്റ് ലിമിറ്റഡ് സ്ഥാപനവുമായി ബന്ധപ്പെട്ടുണ്ടായ സംഘർഷങ്ങൾക്ക് ശേഷം ബഹു ജില്ലാ കളക്ടറുടെ നിർദ്ദേശ പ്രകാരം 25/10/2025 തീയതിയിൽ സ്ഥാപനത്തിൽ DLFMC അംഗങ്ങളായ മലിനീകരണ നിയന്ത്രണ ബോർഡ്, ശുചിത്വ മിഷൻ ഉദ്യോഗസ്ഥർ പരിശോധന നടത്തി. പരിശോധനയിൽ സ്ഥാപനത്തിൽ സംഘർഷ സംഭവങ്ങളെ തുടർന്ന് സംസ്കരിക്കാതെ കെട്ടികിടക്കുന്ന കോഴിമാലിന്യം ഉപയോഗിച്ച് കൂക്കറിൽ ട്രയൽ റൺ നടത്തിയതായി സ്ഥാപന ഉടമ അറിയിച്ചു. 21/10/2025 തീയതിയിൽ ശേഖരിച്ച ഈ കോഴിമാലിന്യം മൂന്ന് ദിവസം കഴിഞ്ഞ് അഴുകിയതിനു ശേഷം പ്രൊസസ്സ് ചെയ്തതിനാൽ തന്നെ ഇവയിൽ നിന്നു മൂണ്ടായ മലിനജലം, മലിനജല സംസ്കരണ യൂണിറ്റിന്റെ കാര്യക്ഷമതയെയും പ്രവർത്തനത്തെയും ബാധിച്ചിട്ടുണ്ട്. ഇത്തരത്തിൽ High organic load ഉള്ള മലിന ജലം ETP - യിൽ shock load ന് കാരണമാവുകയും ആയതു മൂലം പ്രൈമറി സെറ്റ്ലിംഗ് ടാങ്കിൽ ഉയർന്ന അളവിൽ sludge, scum എന്നിവ രൂപപ്പെട്ടിട്ടുണ്ട്. ETP യുടെ സോക്പിറ്റിൽ ETP സ്കൂറി മാറ്റർ ഒഴുകി എത്തിയിട്ടുള്ളതായി കാണുവാൻ

സാധിച്ചു. ആയതിനാൽ താഴെ പറയുന്ന നിർദ്ദേശങ്ങൾ അടിയന്തിരമായി യൂണിറ്റിൽ നടപ്പിലാക്കി ബോർഡിൽ അറിയിക്കേണ്ടതാണ്.

1. സമരത്തെ തുടർന്ന് കെട്ടികിടന്ന waste process ചെയ്തതുമൂലം ഉണ്ടായ High organic load ഉള്ള waste water കൃത്യമായി ETP -യിൽ treat ചെയ്ത് dispose ചെയ്യേണ്ടതാണ്. അത്തരത്തിൽ സ്ഥാപനത്തിലെ നിലവിലുള്ള മുഴുവൻ മലിനജലവും ETP - യിൽ പൂർണ്ണമായും ട്രീറ്റ് ചെയ്ത് സോക്പിറ്റ് വഴി dispose ചെയ്യേണ്ടതാണ്.
2. Primary setting tank, Secondary setting tank എന്നിവയിൽ നിന്നുള്ള sludge, scum എന്നിവ filter press- ൽ process ചെയ്ത് ജലാംശം കുറഞ്ഞ് പ്രസ്തുത ETP sludge ഉം നിലവിൽ സ്ഥാപനത്തിൽ സൂക്ഷിച്ചിട്ടുള്ള ETP Sludge ഉം അടിയന്തിരമായി KEIL ന്റെ Common Hazardous Waste TSDF ലേക്ക് കൈമാറേണ്ടതും manifest copy ഈ ഓഫീസിൽ സമർപ്പിക്കേണ്ടതുമാണ്. sludge storage ന് roofed building നൽകേണ്ടതാണ്
3. Reuse ചെയ്തതിനുശേഷം ബാക്കി വരുന്ന treated effluent, soak pit വഴി discharge ചെയ്യേണ്ടതാണ്. നിലവിലുള്ള സോക്പിറ്റ് അടിയന്തിരമായി clean ചെയ്ത് പ്രവർത്തനക്ഷമത ഉറപ്പ് വരുത്തേണ്ടതാണ്. കൂടാതെ additional soak pit നിർമ്മിക്കുന്നതിനുള്ള നടപടികളും സ്വീകരിക്കേണ്ടതാണ്.
4. ETP യുടെ പരിസരം പൂർണ്ണ വളർന്ന് പിടിച്ചിരിക്കുന്നതായി കണ്ടു. ETP surrounding area പൂർണ്ണ വെട്ടി വൃത്തിയാക്കേണ്ടതും തുടർന്ന് പൂർണ്ണ വരാത്ത രീതിയിൽ കോൺക്രീറ്റ് അല്ലെങ്കിൽ paving tile ഉപയോഗിച്ച് flooring ചെയ്യേണ്ടതുമാണ്. കൂടാതെ ETP യുടെ ഭാഗത്ത് ഫാക്ടറി അതിരിൽ കൃത്യമായ boundary wall നിർമ്മിക്കേണ്ടതാണ്.
5. സംഘർഷത്തെ തുടർന്ന് ETP യുടെ പൈപ്പ് ലൈനുകൾക്കുണ്ടായ തകരാറുകൾ പൂർണ്ണമായും പരിഹരിക്കേണ്ടതും ആയതുമായി ബന്ധപ്പെട്ട് സ്ഥാപിച്ചിട്ടുള്ള flexible hose - കൾ പൂർണ്ണമായും നീക്കം ചെയ്യേണ്ടതുമാണ്.
6. മേൽ നിർദ്ദേശങ്ങൾ പാലിക്കേണ്ടതും ETP പ്രവർത്തനക്ഷമത ഉറപ്പുവരുത്തുന്നതിന് Qualified Consultant - ന്റെ സേവനം ഉപയോഗപ്പെടുത്തി ആവശ്യമായ rectification works നടത്തേണ്ടതുമാണ്.

7. Daily ശേഖരിക്കുന്ന മാലിന്യത്തിന്റെ അളവ് രേഖപ്പെടുത്തുന്ന രജിസ്റ്റർ, ETP യുടെ പ്രവർത്തനം സംബന്ധിച്ച ലോഗ് ബുക്ക്, Bio filter ന്റെ പ്രവർത്തനം സംബന്ധിച്ച ലോഗ് ബുക്ക് എന്നിവയുടെ പകർപ്പ് ബോർഡിൽ സമർപ്പിക്കേണ്ടതും തുടർന്നുള്ള കാലയളവിൽ ലോഗ് ബുക്ക് details computer - ൽ രേഖപ്പെടുത്തി എല്ലാ മാസവും ഈ കാര്യാലയത്തിലേക്ക് e-mail മുഖാന്തരം സമർപ്പിക്കേണ്ടതുമാണ്.
8. ബയോഫിൽട്ടറിന്റെ medium active ആണോ എന്ന് പരിശോധിച്ച് microorganism ന്റെ growth ഉറപ്പുവരുത്തുന്നതിനുള്ള inoculum/feed നൽകേണ്ടതും scrubbing system, condenser എന്നിവയുടെ കാര്യക്ഷമത ഉറപ്പു വരുത്തേണ്ടതുമാണ്.
9. നിലവിൽ തീപിടുത്തം ഉണ്ടായ വാഹനങ്ങളിൽ കെട്ടികിടക്കുന്ന മാലിന്യം local body യുടെ സഹകരണത്തോടെ ശാസ്ത്രീയമായി നിർമ്മാർജ്ജനം ചെയ്യുന്നതിനുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്.
10. സ്ഥാപനത്തിൽ സൂക്ഷിച്ചിട്ടുള്ള scrap കൾ authorized agency കൾ വഴി നിർമ്മാർജ്ജനം ചെയ്യേണ്ടതാണ്.
11. സ്ഥാപനവും പരിസരവും എല്ലായ്പ്പോഴും വൃത്തിയായി സംരക്ഷിക്കേണ്ടതാണ്.

മേൽ നിർദ്ദേശങ്ങൾ പാലിച്ച് compliance report ഈ കാര്യാലയത്തിൽ സമർപ്പിക്കുവാൻ നിർദ്ദേശിച്ചു കൊള്ളുന്നു.

വിശ്വസ്തതയോടെ



എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

റമീന വി.വി

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

Annexure R1 c - English translation

PCB/KKD/DO/9221/2019

From,

ENVIRONMENTAL ENGINEER

To,

M/S FRESHCUT ORGANICPRODUCTS PVT LTD

NEAR SILVER SAND CRUSHER, ERUD, AMBAYATHOD,

KARIMPALAKKUNNU(PO)

THAMARASSERY 673573

Subject: Inspection conducted on 25/10/2025 at Fresh Cut Organics Private Limited by DLFMC members, including officials from the Pollution Control Board and the Haritha Mission – regarding.

After the clashes related to the Fresh Cut Organics Private Limited establishment, on the instructions of the District Collector, the Pollution Control Board and the Cleanliness Mission officials conducted an inspection of the establishment on 25/10/2025. During the inspection, the owner of the establishment informed that a trial run was conducted in the cooker using the chicken waste that was left untreated following the clashes in the establishment. Since this chicken waste collected on 21/10/2025 was processed after three days of decomposition, the wastewater generated from it has affected the efficiency and functioning of the wastewater treatment unit. Such high organic load pollution has caused shock load in the ETP and due to which high amount of sludge and scum has formed in the primary settling tank. It was seen that the ETP slurry matter has flowed into the soak pit of the ETP. Therefore, the following instructions should be implemented urgently in the unit and reported to the board.

1. The wastewater generated from waste processing, which has a high organic load and accumulated during the strike, shall be treated in the ETP and disposed of. In this regard, all the existing wastewater in the institution shall be completely treated in the ETP and then disposed of through a soak pit.

2. The sludge and scum from the primary settling tank and secondary settling tank shall be processed in a filter press and dewatered. The said ETP sludge, along with the ETP sludge currently stored in the institution, shall be immediately transferred to KEIL's Common Hazardous Waste TSDF, and a manifest copy shall be submitted to this office. A roofed building shall be provided for sludge storage.
3. The remaining treated effluent after reuse should be discharged through the soak pit. The existing soak pit should be cleaned urgently and its functionality should be ensured. Steps should also be taken to construct additional soak pit.
4. It was observed that the area surrounding the ETP was overgrown with grass. The grass surrounding the ETP area should be cut and cleaned and then the flooring should be done using concrete or paving tiles in a way that prevents grass from growing. In addition, a proper boundary wall should be constructed on the factory boundary on the ETP side.
5. The damage to the ETP pipelines following the conflict must be completely repaired and the flexible hoses installed in connection with it must be completely removed.
6. The above instructions should be followed and necessary rectification works should be carried out using the services of a Qualified Consultant to ensure the ETP is operational.
7. A copy of the register recording the quantity of waste collected daily, the log book regarding the operation of the ETP, and the log book regarding the operation of the Bio filter should be submitted to the board and in the subsequent period, the log book details should be recorded on the computer and submitted to this office every month via e-mail.
8. Check whether the bio-filter medium is active, provide inoculum/feed to ensure the growth of the microorganism, and ensure the efficiency of the scrubbing system and condenser.
9. Steps should be taken to scientifically dispose of the waste currently accumulated in vehicles that have caught fire, in cooperation with the local body.
10. Scraps stored in the institution should be disposed of through authorized agencies.

11. The institution and its surroundings must be kept clean at all times.

It is recommended that you follow the above instructions and submit a compliance report to this office.



29/10/2025
കോളിക്കോട്

From,

അഗസ്റ്റിൻ ലിസിൻ പിഴുസ്
ചെയർമാൻ
ഫ്രഷ്കട്ട് ഓർഗാനിക് പ്രൊഡക്റ്റ്സ് Pvt Ltd.

To ,

ബന്ധു:- ഹരിവജോൺ മെന്റൽ ഹെൽത്തിയർ
തേരള സരസ്വത മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോളിക്കോട് ജില്ലാ ഓഫീസ്.

വിഷയം:- PCB/KKD/DO/9221/2019 നമ്പർ പ്രകാരം . 27/10/2025
അങ്ങയുടെ സ്ഥാപനത്തിൽ നിന്നും ലഭിച്ച കത്ത്

സർ,

അങ്ങയുടെ സ്ഥാപനമുമായി ബന്ധപ്പെട്ടതുമായ സംഘർഷങ്ങൾ
അങ്ങ് മനസ്സിലാക്കിയതും ബന്ധു ജില്ലാ കലക്ടറുടെ നിർദ്ദേശപ്രകാരം
25/10/2025-ന് സ്ഥാപനത്തിൽ പരിശോധന നടത്തിയിട്ടുള്ളതുമായതും
ആലപ്പുഴ അടിസ്ഥാനത്തിൽ സ്ഥാപനത്തിൽ നടപ്പിലാക്കേണ്ട ശുചി-
കരണങ്ങൾ ചൂർത്തിയറിച്ച് വരുന്നുണ്ട്. ആലപ്പുഴയിൽ

1. സമരത്തെ തുടർന്ന് കെട്ടിയിടുന്ന waste process ചെയ്തതുമൂലം ഉണ്ടായ High organic load ഉള്ള waste water കൃത്യമായി ETP -യിൽ treat ചെയ്ത് dispose ചെയ്തിട്ടുള്ളതും അത്തരത്തിൽ സ്ഥാപനത്തിലെ നിലവിലുള്ള മഴവെള്ളം മലിന ജലവും ETP -യിൽ ചൂർത്തുമായും ടീറ്റ് ചെയ്ത് സോക്-വിങ് വഴി dispose ചെയ്തിട്ടുള്ളതുമാണ്.

2. primary setting tank, secondary setting tank കമ്പിയിൽ നിന്നുള്ള sludge, sum കമ്പിയിൽ filter press-ൽ process ചെയ്ത് ജലാശയ കളഞ്ഞ് പ്രസ്തുത ETP sludge 20 നിലയിൽ സ്ഥാപനത്തിൽ സൂക്ഷിച്ചിട്ടുള്ള ETP sludge 20 അടി-യന്തരമായി KEM ന്റെ Common Hazardous waste TSDF ലേക്ക് കൈമാറുന്നതിനുള്ള ശ്രമങ്ങൾ ചെയ്തിട്ടുണ്ട്. Sludge storage ന് rooted building പണി മേൽ ആരംഭിക്കുന്നതുമാണ്.

3. Reuse ചെയ്തതിനുള്ളൊരു ബാക്കി വന്ന treated effluent. soak pit വഴി discharge ചെയ്തിട്ടുണ്ട്. നിലവിലുള്ള ബോർഡിംഗ് clean ചെയ്ത് പ്രവർത്തനക്ഷമത മെച്ചപ്പെടുത്തിയിട്ടുണ്ട്. additional soak pit ഒരു നിർമ്മിക്കുന്നതിനുള്ള നടപടികളും ആരംഭിച്ചിട്ടുണ്ട്.

4. ETP യുടെ surrounding area പൂർണ്ണമായി പൂർണ്ണമായി ചെയ്തിട്ടുണ്ട്. കോൺക്രീറ്റ് ഉപയോഗിച്ച് flooring ചെയ്യുന്നതിനും ETP യുടെ ഭാഗത്ത് factory അരികിൽ കൃത്യമായ boundary wall നിർമ്മിക്കുന്നതിനുള്ള ശ്രമങ്ങൾ അടിമുറയ്ക്കായി ആരംഭിക്കുന്നതാണ്.

5. സംയുക്തമായി നടന്ന ETP യുടെ പൈപ്പ് ലൈനുകൾക്കുണ്ടായ നഷ്ടങ്ങൾ പരിഹരിക്കാനും പരിമിതികളും മറ്റിഷ്ടാപിക്കുകയും ചെയ്തിട്ടുണ്ട്. ആയതുമാത്രം പൈപ്പ് ലൈൻ സ്ഥാപിച്ചിട്ടുള്ള flexible hose-കൾ പരിഹരിക്കാനും നിർമ്മിക്കുകയും ചെയ്തിട്ടുണ്ട്.

6. ETP പ്രവർത്തനക്ഷമത മെച്ചപ്പെടുത്തുന്നതിന് Qualified consultant ആയ pure solution ന്റെ സേവനം ഉപയോഗപ്പെടുത്തി ആവശ്യമായ rectification works നടത്തിയിട്ടുള്ളതും, മറ്റൊരുതരം മെറ്റീരിയൽ അറിയിക്കുന്ന മറ്റൊരു കട്ടുകാൽ മാറ്റങ്ങൾ, rectification നടത്തുന്നതുമാണ്.

7. സ്ഥാപനത്തിന്റെ ഓഫീസ് അടിമുറ നൽകുകയും ഫയലുകൾക്കും രേഖകൾക്കും കീറി നശിപ്പിക്കുകയും, കമ്പ്യൂട്ടറുകൾ ഉൾപ്പെടെ നശിപ്പിക്കുകയും ചെയ്ത സാഹചര്യമുണ്ട് ഉണ്ടായിട്ടുള്ളത്. ആരുമില്ലാത്ത പല ഭക്ഷണവും നഷ്ടപ്പെട്ടിട്ടുണ്ട്. സ്ഥാപനം പുനഃപ്രവർത്തനം ആരംഭിക്കുന്ന പക്ഷം ആവശ്യമായ നെഞ്ചിന്റുകൾ, Log book മുറ്റ് വിശദാംശങ്ങൾ boardൽ സമർപ്പിക്കുന്നതാണ്. തുടർന്നുള്ള കാലയളവിൽ ലോഡ് ബുക്ക് details computer-ൽ രേഖപ്പെടുത്തി ഏറ്റവും മാസവും മാസവും മാസത്തിലേക്ക് നോട്ട് വെച്ചാണു സമർപ്പിക്കുന്നതാണ്.
8. ബക്കറ്റിൽ നിന്നും മറ്റും active ആയ നിലയിൽ ആണുള്ളത്. Scavenging system, ശവശരീരം കെട്ടിയിടാൻ മാത്രമായ പരിശോധിച്ചു മാത്രം വരുത്തിയിട്ടുണ്ട്.
9. നിലവിൽ തീവീഴ്ത്തും മറ്റും വാഹനങ്ങളിൽ കെട്ടിയിടുന്ന മാലിന്യം DAFMC യുടെ സഹായത്തോടെ ശാസ്ത്രീയമായി നിർമ്മാർജ്ജനം ചെയ്തിട്ടുണ്ട്.
10. സ്ഥാപനത്തിൽ സൂക്ഷിച്ചിട്ടുള്ള scrap-ൽ authorized agency കൾ വരി നിർമ്മാർജ്ജനം ചെയ്യുന്നതിനുള്ള നടപടിക്ക് പൂർണ്ണമായിട്ടുണ്ട്.
11. സ്ഥാപനവും പരിസരവും പൂർണ്ണമായി സംരക്ഷിച്ചിട്ടുള്ളതാണ്. ആയതിനാൽ പ്ലാൻ്റെ സുഗമമായ പ്രവർത്തനത്തിന് ആവശ്യമായ സഹായ സഹകരണങ്ങൾ നൽകണമെന്ന് അഭ്യർത്ഥിക്കുന്നു.



For FRESHCUT ORGANIC PRODUCTS PVT LTD

[Signature]
Managing Director / Director

അഗസ്റ്റിൻ മിസ്റ്റർ ചിത്രസ്

- Annexure R1 d (translation)

From,

Augustine Libin Pius

Chairman

Fresh Cut Organic Products Pvt Ltd.

To,

Environmental Engineer

Kerala State Pollution Control Board,

Kozhikode District Office

Subject: PCB/KKD/DO1/9221/2019 – 27/10/2025 Regarding compliance Letter received from your institution

Sir,

You have understood the conflicts that have arisen in connection with our institution and have inspected the institution on 25/10/2025 as per the instructions of the District Collector. Based on these, the necessary actions to be implemented in the institution are being completed.

1. Due to the disruption of the waste processing following the strike, high organic load wastewater was treated in the ETP and then disposed of. Thus, all the existing wastewater in the institution has been completely treated in the ETP and disposed of through the soak pit.
2. Arrangements have been made to transfer the sludge and sump from the primary setting tank and secondary settling tank to KEIL's common Hazardous waste TSDF for storage of low-lead ETP sludge after processing it in a filter press. The construction of the rooted building for the sludge storage will commence soon.
3. The remaining treated effluent after reuse has been discharged through the soak pit. The existing soak pit has been cleaned and its efficiency has been ensured. The construction of an additional soak pit has also been initiated.

4. The area surrounding the ETP has been cleared of grass. Concrete flooring work and the construction of a proper boundary wall along the factory boundary on the ETP side are in full swing.

5. The damage to the ETP pipelines caused by the conflict has been completely repaired and replaced. The flexible hoses installed in connection with the pipes have been completely removed.

6. To ensure the ETP works properly, the services of qualified consultant Pure Solution have been utilized and the necessary rectification works have been carried out, and if there is anything else, further changes and rectifications will be made as soon as they are notified.

7. The office of the institution was vandalized; files and documents were destroyed, and computers were also damaged. Several records were lost due to these incidents. Once the institution resumes functioning, the necessary registers, logbooks, and other details will be submitted to the Board. Thereafter, the logbook details will be recorded digitally and submitted to this office every month via email.

8. The biofiltration system is in active mode. The scrubbing system and condenser have been checked and confirmed to be in good working order.

9. The waste accumulated in the vehicles that have caught fire has been scientifically removed with the help of DLFC.

10. All procedures for the disposal of scrap stored in the facility through authorized agencies have been completed.

11. The institution and its surroundings are kept clean and tidy.

Therefore, it is humbly requested to provide necessary assistance and cooperation for the smooth functioning of the plant.

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE C. JAYACHANDRAN

Thursday, the 6th day of November 2025 / 15th Karthika, 1947

WP(C) NO. 12536 OF 2025

PETITIONER:

M/S. FRESHCUT ORGANIC PRODUCTS (P) LTD. ERUD, AMBAYATHODU,
KARIBALAKUNNU P.O., THAMARASSERY, KOZHIKODE, REPRESENTED BY ITS
GENERAL MANAGER, SRI. EUGIN JOHNSON, PIN-673573.

RESPONDENTS:

1. DISTRICT POLICE CHIEF (RURAL), PUTHUPPANAM (P.O.), VADAKARA, KOZHIKODE, PIN-673105.
2. DEPUTY SUPERINTENDENT OF POLICE, THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
3. STATION HOUSE OFFICER, MUKKAM POLICE STATION, MUKKAM, KOZHIKODE, PIN-673602.
4. STATION HOUSE OFFICER, THAMARASSERY POLICE STATION, THAMARASSERY, KOZHIKODE, PIN-673573.
5. DISTRICT LEVEL FACILITATION AND MONITORING COMMITTEE (DLFMC), REPRESENTED BY ITS CHAIRMAN THE DISTRICT COLLECTOR, CIVIL STATION, ERANHIPPALAM, KOZHIKODE, PIN-673020.
6. KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE, 3RD FLOOR, ZAMORIAN'S SQUARE BUILDING, PALAYAM, KOZHIKODE, REPRESENTED BY ITS ENVIRONMENTAL ENGINEER, PIN-673002.
7. THAMBY PARAKANDAM, PARAKANDAM HOUSE, KARIMBALAKUNNU, KOODATHAI P.O., VIA THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
8. ANTU, MANDAKATH HOUSE, KARIMBALAKUNNU, KOODATHAI P.O., VIA THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
9. SAINUL ABDENN KUDUKKIL @ BABU, KUDUKKIL HOUSE, KOODATHAI P.O., VIA THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
10. AJMAL, AREYTAKKINNUMMAL HOUSE, KOODATHAI P.O., VIA THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
11. ASHKAR, AREYTAKKINNUMMAL HOUSE, KOODATHAI P.O., VIA THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
12. PUSHPAKARAN, MADATHIL HOUSE, KOODATHAI P.O., VIA THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
13. MUJEEB, KUNNATHUKANDY HOUSE, KOODATHAI P.O., VIA THAMARASSERY, KOZHIKODE DISTRICT, PIN-673573.
14. SHAFEEK, CHUDALAMUKK KOODATHAI P.O., THAMARASSERY, KOZHIKODE, PIN-673573.
15. RAMIS, KOODATHAI P.O., THAMARASSERY, KOZHIKODE, PIN-673573.

Writ Petition (Civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct respondents 1 to 4 to provide adequate protection for the life of the workers and staff of the petitioner and for the operation

of the poultry waste rendering plant by the petitioner and for the free movement of vehicles carrying poultry waste from and to the plant without the illegal interference and obstruction being caused by respondents 7 to 15 and their henchmen or anybody acting under them, pending disposal of the writ petition.

This Petition coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 03/11/2025 and upon hearing the arguments of M/S. ENOCH DAVID SIMON JOEL, S. SREEDEV, RONY JOSE, LEO LUKOSE, KAROL MATHEWS SEBASTIAN ALENCHERRY, DERICK MATHAI SAJI, KARAN SCARIA ABRAHAM & ITTOOP JOY THATTIL, Advocates for the petitioner and of SRI. R. RAMADAS, Advocate for R7 to R15, the court passed the following:



C.JAYACHANDRAN, J.

I.A.No.2 of 2025 in W.P.(C)No.12536 of 2025

Dated, this the 6th November, 2025

O R D E R

The petitioner preferred this application, after this Court's Order dated 28.03.2025, which granted police protection to the petitioner in the matter of operating his plant and for transportation of materials in compliance with the directions contained in Ext.P5 Order, without any obstruction on the part of the party respondents and their men. It was submitted that on 21.10.2025, there was a mass protest before the petitioner's unit, and although best efforts were taken by the official respondents to afford police protection, a few among the obstructors, including the party respondents herein, somehow managed to enter the petitioner's premises from the back side and set ablaze 12 vehicles and damaged the washing plant of the petitioner's premises. It was also pointed out that, the Superintendent of Police and the Deputy Superintendent of Police and other police

W.P.(C)No.12536 of 2025

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officials were injured in the armed attack made by the perpetrators, including the party respondents herein. According to the learned counsel for the petitioner, the perpetrators were armed with gelatin sticks, etc.

2. Heard the learned counsel for petitioner, the learned Government Pleader on behalf of official respondents, the learned counsel for respondents 7 to 15, and the learned Standing Counsel for the Pollution Control Board.

3. Learned Government Pleader would submit that the incident, as narrated by the petitioner, is true and that the Superintendent of Police and the Deputy Superintendent of Police and other police officials were injured in the incident. It was pointed out that there was a meeting in the chamber of the District Collector on 30.10.2025, which had incorporated certain measures for operationalizing the activities of the petitioner. Learned Government Pleader would submit that, out of respondents 7 to 15, all respondents, except respondent nos.7, 8 and 14, are

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arraigned as accused persons in the crimes registered in respect of the incident as Crime Nos.1067/2025, 1068/2025, 1069/2025, 1070/2025, 1071/2025, 1072/2025, 1074/2025 and 1076/2025 of Thamarassery Police Station.

4. Learned counsel for the petitioner would submit that the party respondents should be restrained from coming near 100 meters from the petitioner's premises, since it is very difficult to arrest them if they make protest just in front of the petitioner's gate. In view of the incident which has reportedly happened and on account of the alarmity and enormity of the same, this Court is of the opinion that the prayer sought for by the petitioner has to be allowed in respect of respondents 7 to 15 - except respondent nos. 7, 8 and 14 - who have been implicated in the crimes above referred. Accordingly, the said respondents are restrained from coming near the petitioner's premises upto a distance of 100 meters from its gate. There will be a corresponding direction to the 1st respondent to ensure that the above direction is complied with. This direction will be in

W.P.(C)No.12536 of 2025

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addition to the direction for police protection granted on 28.03.2025. In view of the fact that, the illegal obstruction caused by respondents 7 to 15 has reached alarming dimensions, the 1st respondent himself will stand directed to ensure that adequate police protection is granted to the petitioner's unit for functioning of the plant. In giving this direction, this Court takes stock of the submission made by the learned Government Pleader that the petitioner's unit is the solitary unit for treating poultry waste in the entire Kozhikode District. To some extent, this Court also recognizes that it is a public need that the petitioner's unit should function. This Court further directs that strict and stringent action shall be taken against respondents 7 to 15, or for that matter, anybody else who purports to take law in hands and who obstructs the conduct of legitimate business by the petitioner.

5. There will be a direction to the 6th respondent/ Pollution Control Board to conduct an inspection at the

W.P.(C)No.12536 of 2025

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petitioner's premises and to ascertain whether any pollution or contamination is caused on account of the activities conducted therein. A report in this regard shall be preferred before this Court, when the matter is considered after two weeks.

Post on 21.11.2025.

Sd/-

**C. JAYACHANDRAN
JUDGE**

TR



APPENDIX OF WP(C) 12536/2025

Exhibit P1	TRUE COPY OF THE APPROVAL ORDER DATED 24.11.2021 BEARING NO. DSM-6/2021/KKD ISSUED BY THE 5TH RESPONDENT.
Exhibit P2	TRUE COPY OF THE CONSENT TO OPERATE DATED 14.11.2019 VALID TILL 31.10.2024 ISSUED BY THE 6TH RESPONDENT.
Exhibit P3	TRUE COPY OF THE TRADE LICENSE DATED 01.04.2020 VALID TILL 31.03.2025 ISSUED BY THE KATTIPARA GRAMA PANCHAYAT.
Exhibit P4	TRUE COPY OF THE CONSENT RENEWAL ORDER DATED 30.01.2025 VALID TILL 30.04.2025 ISSUED BY THE 6TH RESPONDENT.
Exhibit P5	TRUE COPY OF THE MINUTES OF THE MEETING OF THE 5TH RESPONDENT HELD ON 22.02.2025.
Exhibit P6	TRUE COPY OF THE REPRESENTATION DATED 23.12.2024 SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT ALONG WITH ITS RECEIPT DATED 20.03.2025.
Exhibit P7	TRUE COPY OF THE REPRESENTATION DATED 28.02.2025 SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT ALONG WITH ITS RECEIPT DATED 20.03.2025.
Exhibit P8	TRUE COPY OF THE REPRESENTATION DATED 04.03.2025 SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT ALONG WITH ITS RECEIPT DATED 15.03.2025.
Exhibit P9	TRUE COPY OF THE REPRESENTATION DATED 06.03.2025 SUBMITTED BY THE PETITIONER BEFORE THE SHO KODENCHERRY WHICH WAS SUBSEQUENTLY TRANSFERRED TO THE 3RD RESPONDENT ALONG WITH ITS RECEIPT DATED 15.03.2025.
Exhibit P10	FEW PHOTOGRAPHS SHOWING THE ARSON AND HAVOC THAT WAS COMMITTED BY THE PARTY RESPONDENTS.
Exhibit P11	TRUE COPY OF THE FIR IN CRIME NO. 1067/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P12	TRUE COPY OF THE FIR IN CRIME NO. 1068/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P13	TRUE COPY OF THE FIR IN CRIME NO. 1069/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P14	TRUE COPY OF THE FIR IN CRIME NO. 1070/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P15	TRUE COPY OF THE FIR IN CRIME NO. 1071/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P16	TRUE COPY OF THE FIR IN CRIME NO. 1072/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P17	TRUE COPY OF THE FIR IN CRIME NO. 1074/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P18	TRUE COPY OF THE FIR IN CRIME NO. 1076/2025 OF THE THAMARASSERY POLICE STATION.

30/10/2025 ന് ജില്ലാ കളക്ടറുടെ അധ്യക്ഷതയിൽ ചേർന്ന ഡി. എൽ. എഫ്. എം.സി യോഗത്തിന്റെ മിനുട്ട്സ്.

ബഹു. ജില്ലാ കളക്ടറുടെ ചെമ്പറിൽ ചേർന്ന് യോഗം കൃത്യം 3.30ന് ആരംഭിച്ചു. യോഗത്തിൽ ശുചിത്വമിഷൻ ജില്ലാകോർഡിനേറ്റർ സ്വാഗതം ആശംസിക്കുകയും, ജില്ലാ കളക്ടർ അധ്യക്ഷത വഹിക്കുകയും ചെയ്തു.

അജണ്ട 1: ഫ്രഷ് കട്ട് ഓർഗാനിക് പ്ലാന്റിന്റെ പ്രവർത്തനം സംബന്ധിച്ച്

പ്ലാന്റിന്റെ നിലവിലെ പ്രവർത്തനം പരിശോധിച്ചത് സംബന്ധിച്ച റിപ്പോർട്ട് അവതരിപ്പിക്കാൻ പി.സി.ബിയോട് ജില്ലാ കളക്ടർ ആവശ്യപ്പെട്ടു. സ്ഥാപനത്തിൽ സംഘർഷ സംഭവങ്ങളെ തുടർന്ന് സംസ്കരിക്കാതെ കെട്ടിക്കിടക്കുന്ന കോഴിമാലിന്യം ഉപയോഗിച്ച് കുക്കറിൽ ട്രയൽ റൺ നടത്തിയതായി അധികൃതർ അറിയിച്ചിരുന്നെന്നും, ഈ കോഴി മാലിന്യം മൂന്ന് ദിവസം കഴിഞ്ഞ് അഴുകിയതിനു ശേഷം പ്രോസസ് ചെയ്തതിനാൽ തന്നെ ഇവയിൽ നിന്നും ഉണ്ടായ മലിനജലം, മലിനജല സംസ്കരണ യൂണിറ്റിന്റെ കാര്യക്ഷമതയെയും പ്രവർത്തനത്തെയും ബാധിച്ചിട്ടുള്ളതായി മനസ്സിലാക്കുന്നതായും ഇത്തരത്തിൽ High Organic Load ഉള്ള മലിനജലം ETP യിൽ Shock Load യിന് കാരണമാവുകയും ആയത് മൂലം പ്രൈമറി സെറ്റിലിങ് ടാങ്കിൽ ഉയർന്ന അളവിൽ Sludge, Scum എന്നിവ രൂപപ്പെട്ടിട്ടുണ്ട്. Fresh Chicken waste കൈകാര്യം ചെയ്തിരുന്ന സമയത്ത് ഇത്തരത്തിൽ ഫാറ്റിമാറ്റർ ടാങ്കിന്റെ ഉപരിതലത്തിൽ വരുന്നതായി കണ്ടിരുന്നില്ല. കൂടാതെ ETP യുമായി ചേർന്നുള്ള സോക്ക് പിറ്റിൽ ETP യിലെ slurry matter ഒഴുകി എത്തിയിട്ടുള്ളതായി കണ്ടിരുന്നു. ETP യുടെ കാര്യക്ഷമത ഉറപ്പുവരുത്തുന്നതിനുള്ള നിർദ്ദേശങ്ങൾ പരിശോധനയുടെ അടിസ്ഥാനത്തിൽ സ്ഥാപന ഉടമസ്ഥന് നൽകിയിട്ടുണ്ട്. കൂടാതെ പ്ലാന്റിൽ നിന്നുണ്ടാകുന്ന ETP Sludge hazardous waste കാറ്റഗറിയിൽ ഉൾപ്പെടുന്നതിനാൽ എറണാകുളം ജില്ലയിലെ അമ്പലമുക്കിലുള്ള KEIL ന്റെ Common Hazardous Waste TSDF വഴി നിർമാർജ്ജനം ചെയ്യുന്നതിന് നിർദ്ദേശം നൽകിയിട്ടുള്ളതാണ്. ടി sludge യൂണിറ്റിൽ സൂക്ഷിക്കുന്നത് enclosed ഷെഡിൽ ആയിരിക്കണമെന്നും നിർദ്ദേശിച്ചിട്ടുള്ളതാണ്. മുമ്പ് കഴിഞ്ഞ മാസങ്ങളിൽ നടത്തിയ പരിശോധനകളിൽ ETP യിൽ നിന്നും ശേഖരിച്ച സാമ്പിളുകളിൽ BOD തുടങ്ങിയ parameters പരിധിക്കുള്ളിലാണ് ലഭിച്ചിട്ടുള്ളത് (below 30mg/l). Rendering പ്ലാന്റിന്റെ പ്രവർത്തനം ആരംഭിക്കുമ്പോൾ ശ്രദ്ധിക്കേണ്ട കാര്യങ്ങളെക്കുറിച്ച് നിർദ്ദേശിക്കാനായി ജില്ലാ കളക്ടർ യോഗത്തിൽ അറിയിച്ചു.

Sludge management കൃത്യമായ രീതിയിൽ ആയിരിക്കണമെന്നും, ETP പ്രവർത്തിപ്പിക്കുന്നത് സാങ്കേതിക പരിജ്ഞാനം ഉള്ള ടെക്നീഷ്യൻസ് ആയിരിക്കണം എന്നും, ETP യും Biofilter ലും

കൃത്യമായ Record maintain ചെയ്യാനും, ഇത് മലിനീകരണ നിയന്ത്രണ ബോർഡിന് monthly സമർപ്പിക്കേണ്ടതാണെന്നും മലിനീകരണ നിയന്ത്രണ ബോർഡ് അറിയിച്ചു.

ആഴ്ചയിൽ Sampling check ചെയ്യേണ്ടതാണെന്നും ഇത് വ്യത്യസ്ത ദിവസങ്ങൾ ആയിരിക്കണമെന്നും യോഗത്തിൽ ജില്ലാ കളക്ടർ അറിയിച്ചു.

Sampling പരിശോധന NIT വഴി ചെയ്യുന്നത് പരിഗണിക്കുന്നത് നല്ലതായിരിക്കുമെന്നും ജില്ലാ കോർഡിനേറ്റർ യോഗത്തിൽ അറിയിച്ചു. NIT വഴി Payment അടിസ്ഥാനത്തിൽ BOD, COD എല്ലാം പരിശോധിക്കുന്നതാണെന്നും ഇതിനായി NIT Research fellows നെ ഉപയോഗിച്ച് sample പരിശോധിക്കാവുന്നതാണെന്നും ടെക്നിക്കൽ എക്സ്പെർട്ട്, DLFMC യോഗത്തിൽ അറിയിച്ചു. കൂടാതെ ഈ വ്യക്തിക്ക് ആവശ്യമായ TA, sample collection Cost എന്നിവ പ്ലാന്റുമകൾ വഹിക്കേണ്ടതാണെന്നും ടെക്നിക്കൽ എക്സ്പെർട്ട്, DLFMC അറിയിച്ചു. ദുർഗന്ധം സംബന്ധിച്ച് പരിശോധിക്കുന്നതിന് എന്ത് ടെക്നോളജി ഉപയോഗപ്പെടുത്താൻ സാധിക്കും എന്നുള്ളത് ജില്ലാ കളക്ടർ യോഗത്തിൽ അഭിപ്രായപ്പെട്ടു.

ഈ മേഖലയിൽ പ്രാവീണ്യമുള്ള CSIR -NIIST പോലുള്ള സ്ഥാപനത്തെ ചുമതലപ്പെടുത്തി സ്ഥാപനം ഉടമ റിപ്പോർട്ട് DLFMC ക്ക് സമർപ്പിക്കണമെന്ന് യോഗത്തിൽ മലിനീകരണ ബോർഡ് അറിയിച്ചു.

തീരുമാനങ്ങൾ

- 1) എല്ലാ ആഴ്ചയിലും വ്യത്യസ്ത ദിവസങ്ങളിൽ ETP യിൽ നിന്നുള്ള Treated Water ന്റെ Sampling ആവശ്യമായ തുക അടവാക്കി NIT Kozhikode വഴി പരിശോധിച്ച് റിപ്പോർട്ട് PCB ക്ക് സമർപ്പിക്കുന്നതിന് പ്ലാന്റ് ഉടമകളെ ചുമതലപ്പെടുത്തി (പരിശോധകർക്ക് ആവശ്യമായ TA, പരിശോധനയ്ക്ക് ആവശ്യമായ തുക എന്നിവ പ്ലാന്റുമകൾ നൽകേണ്ടതാണ്)
- 2) പ്രതിദിനം സംസ്കരിക്കാവുന്ന കോഴി മാലിന്യത്തിന്റെ അളവ് 20 ടണ്ണിൽ നിജപ്പെടുത്തുന്നതിനും ഫ്രഷ് കോഴി മാലിന്യം മാത്രമേ സംസ്കരിക്കാൻ പാടുള്ളൂ എന്ന് കർശ്ശന നിർദ്ദേശം നൽകാനും തീരുമാനിച്ചു.
- 3) ETP യിൽ നിന്നുണ്ടാകുന്ന Sludge കൃത്യമായി KEIL യിലേക്ക് കൈമാറുന്നതിനുള്ള നിർദ്ദേശം നൽകാൻ തീരുമാനിച്ചു. ETP യോട് ചേർന്നുള്ള പരിസരം വൃത്തിയായി സൂക്ഷിക്കാനും Sludge സൂക്ഷിക്കുന്നതിന് ഷെഡ് നിർമ്മിക്കാനും നിർദ്ദേശം നൽകാൻ തീരുമാനിച്ചു.
- 5) പ്ലാന്റിൽ നിന്നും ദുർഗന്ധമുള്ളതായി പരാതി നിലനിൽക്കുന്ന സാഹചര്യത്തിൽ ആയത് പരിഹരിക്കുന്നതിനായി Additional Scrubber പ്ലാന്റിൽ സ്ഥാപിക്കുന്നത് സംബന്ധിച്ച് പ്രപ്പോസൽ ഒരു മാസത്തിനകം പരിശോധിച്ച് സമർപ്പിക്കുന്നതിന് പ്ലാന്റുമകൾക്ക് നിർദ്ദേശം നൽകാൻ തീരുമാനിച്ചു. കൂടാതെ CSIR NIIST മുഖേന പരിശോധന നടത്തി ദുർഗന്ധം സംബന്ധിച്ച റിപ്പോർട്ട്, പരിഹാര നിർദ്ദേശം എന്നിവ ലഭ്യമാക്കുന്നതിന് പ്ലാന്റുമയെ ചുമതലപ്പെടുത്തി.

6) നിലവിൽ ഫ്രീസർ വാഹനങ്ങൾ കത്തിനശിച്ച സാഹചര്യത്തിൽ താൽക്കാലികമായി നോൺഫ്രീസർ വാഹനങ്ങൾ ഫ്രഷ് കോഴി മാലിന്യം കൊണ്ട് പോകുന്നതിന് ഉപയോഗിക്കാവുന്നതും എന്നാൽ പ്രസ്തുത വാഹനങ്ങളിൽ ഫ്രീസർ എത്രയും പെട്ടെന്ന് ഘടിപ്പിച്ച് പരിശോധനക്ക് ഹാജരാക്കേണ്ടതുമാണ്. കൂടാതെ നിലവിൽ കോഴി മാലിന്യം ശേഖരിക്കാൻ ഉപയോഗിക്കുന്ന വാഹനങ്ങളുടെ രജിസ്ട്രേഷൻ നമ്പർ, റൂട്ട് എന്നിവ മലിനീകരണ നിയന്ത്രണ ബോർഡ്, ജില്ലാ ശുചിത്വമിഷൻ, ജില്ലാ പോലീസ് മേധാവി (റൂറൽ) എന്നിവർക്ക് പ്ലാൻഡ്ഡ് സമർപ്പിക്കുന്നതിനായി യോഗം തീരുമാനിച്ചു.

7) വൈകുന്നേരം 6.30 PM മുതൽ 12.00 AM വരെ പ്ലാൻറ് പ്രവർത്തിക്കാൻ പാടുള്ളതല്ല എന്നും യോഗം തീരുമാനിച്ചു.

യോഗം 4.30 ന് അവസാനിച്ചു

ജില്ലാ കളക്ടർ & ചെയർമാൻ
DLFMC

- Annexure R1 e (translation)

Minutes of the D. L. F. M. C meeting held under the chairmanship of the District Collector on 30/10/2025.

The meeting, which was held in the chamber of the Honorable District Collector, began at exactly 3.30 pm. The District Coordinator of the Suchit Mission welcomed the meeting and the District Collector presided over the meeting.

Agenda 1: Regarding the operation of the fresh cut organic plant

The District Collector asked the PCB to present a report on the inspection of the current operation of the plant. The authorities had informed that a trial run was conducted in the cooker using chicken waste that was left untreated following the riots in the institution, and since this chicken waste was processed after three days of decomposition, the wastewater generated from it is understood that it has affected the efficiency and functioning of the wastewater treatment unit. Such wastewater with high organic load has caused shock load in the ETP, due to which high amounts of sludge and scum have formed in the primary settling tank. During the handling of fresh chicken waste, no such fatty matter was seen coming to the surface of the tank. It was also seen that the slurry matter in the ETP had flowed into the soak pit connected to the ETP. Instructions have been given to the institution owner on the basis of ensuring the efficiency of the ETP during the inspection. In addition, since the ETP Sludge generated from the plant falls under the hazardous waste category, it has been instructed to dispose of it through the KEIL Common Hazardous Waste TSDF at Ambalamukalil in Ernakulam district. It has also been instructed to store it in the sludge unit. In the previous tests conducted in the enclosed shed in the months, the parameters such as BOD in the samples collected from the ETP were found to be within the limits (below 30mg/l). The District Collector informed the meeting to suggest the things to be taken care of while starting the operation of the rendering plant.

Sludge management should be done properly and ETP should be implemented. It is said that technicians with technical knowledge should be trained, and The Pollution Control Board has also informed that accurate records of ETP and Biofilter must be maintained and submitted to the Pollution Control Board monthly.

The District Collector informed the meeting that sampling checks should be done weekly and on different days.

The District Coordinator informed the meeting that it would be good to consider doing the sampling test through NIT. The Technical Expert, DLFMC informed the meeting that all BOD and COD are being tested through NIT on a payment basis and that samples can be tested using NIT Research fellows for this purpose. The Technical Expert, DLFMC informed the meeting that the plant owners should bear the TA and sample collection cost required by this person. The District Collector commented in the meeting on what technology can be used to test for odor.

The Pollution Board informed the meeting that the owner of the institution should entrust an institution like CSIR-NIIST, which is specialized in this field, to submit the report to the DLFMC.

Decisions

1) Plant owners have been instructed to collect samples of treated water from ETP on different days of every week, pay the required amount, have it inspected through NIT Kozhikode and submit the report to PCB (Plant owners should pay the TA required by the inspectors and the amount required for the inspection)

2) It was decided to limit the amount of poultry waste that can be processed daily to 20 tons and to issue strict instructions that only fresh poultry waste should be processed.

3) It was decided to issue a directive to properly transfer the sludge generated from the ETP to KEIL. It was decided to issue a directive to keep the area adjacent to the ETP clean and to construct a shed to store the sludge.

5) In view of the complaint of foul smell emanating from the plant, it was decided to instruct the plant owners to examine and submit a proposal within one month regarding the installation of an Additional Scrubber in the plant to resolve the issue. The plant owners were also tasked with conducting an inspection through CSIR NIIST and providing a report on the foul smell and remedial suggestions.

6) In the current situation where freezer vehicles have burnt down, non-freezer vehicles can be used temporarily to transport fresh poultry

waste, but freezers should be installed in the said vehicles as soon as possible and presented for inspection. In addition, the meeting decided to submit the registration number and route of the vehicles currently used to collect poultry waste to the Pollution Control Board, District Cleanliness Mission and District Police Chief (Rural).

7) The meeting also decided that the plant should not operate from 6.30 PM to 12.00 AM.

The meeting ended at 4.30.



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് റീജ്യണൽ ഓഫീസ്
REGIONAL OFFICE, KOZHIKODE

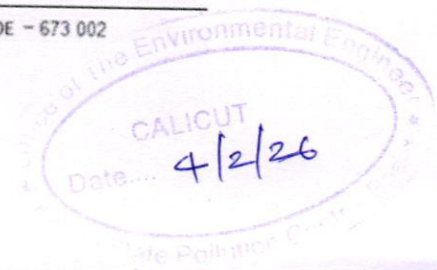


Phone: 0495-2300744 Mail: pcbrokkd@gmail.com Website: kspcb.kerala.gov.in

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

BILL

FOR ANALYSIS CHARGES



To: M/S. FRESHCUT ORGANIC PRODUCTS PVT. LTD. THAMARASSERY	Date : 28.01.2026
Source : UF & ACF Outlet	Ref. No. : PCB/KKD/FRESHCUT
Bill No : 3970	Dated : 15-01-2026
	KROS: 5926

Sl. No.	Parameters	Test Charge	No. of Samples	Total Charge
1	pH	150.00	2	300.00
2	Total Suspended Solids	250.00	2	500.00
3	Bio Chemical Oxygen Demand	1500.00	2	3000.00
4	Chemical Oxygen Demand	850.00	2	1700.00
5	Oil and Grease	500.00	2	1000.00
6	Ammoniacal - N	500.00	2	1000.00
7	Sulphide	500.00	2	1000.00

Total : 8500.00
Transportation Charge : 110.00
Grand Total (Rs) : 8610.00

In Words (Rs.): Rupees Eight thousand six hundred And ten only

Vinay

CHIEF ENVIRONMENTAL ENGINEER



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് റീജ്യണൽ ഓഫീസ്
REGIONAL OFFICE, KOZHIKODE



Phone: 2306744 (CEE);

kspcb.kerala.gov.in

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

ANALYSIS REPORT OF WASTEWATER

Report No.	K R O S 5 9 2 6 / 1 2	Date:	2 8 0 1 2 0 2 6
Date of Sample Collection	1 4 0 1 2 0 2 6	DATE OF RECEIPT OF THE SAMPLE	1 5 0 1 2 0 2 6
Time	Hours: NOT GIVEN	Time	Hours: 11:00 AM
Sampled by:	AE 3, DO, KKD	Sample ID	PCB 675, PCB 300
Sampling Method	NOT GIVEN	Sample Lab Code	KROS 5926/1-2
Sample container	PC-2.5L	Ref.letter No.	PCB/DO/KKD FRESHCUT ORGANICS PVT LTD. THAMARASSERY Dated: 15-01-2025
Source:	FRESHCUT ORGANIC PRODUCTS PVT LTD. THAMARASSERY	Received from:	EE/DO/KKD
		Period of analysis:	15.01.2026-27.01.2026
Specific sampling location:	PCB 675-SAMPLE FROM ACTIVATED CARBON FILTER OUTLET PCB 300- SAMPLE FROM ULTRA FILTRATION OUTLET	No. of samples	2
		Analysed by:	PVH/NSS/SNS/AJ
Sample preservation:	ICE	Method: Standard Methods for the examination of Water and Wastewater, APHA AWWA WEF (22 nd Ed.)	

sl no	Parameters	unit	LDL	Method No.	Sample ID		DESIRABLE LIMIT
					PCB 675	PCB 300	
1	pH	-	2	APHA 4500-H ⁺ ,B	7	6	6.5-8.5
2	SUSPENDED SOLIDS	mg/L	4	APHA 2540D	BDL	BDL	50
3	BOD	mg/L	0.5	IS3025 (Part 44)	2	0.8	30
4	COD	mg/L	5	APHA 5220B	16	16	250
5	OIL&GREASE	mg/L	4.7	APHA 5520B	BDL	BDL	10
6	SULPHIDE	mg/L	0.5	APHA 4500 S ₂ F	BDL	BDL	2
7	AMMONIACAL-N	mg/L	0.02	APHA 4500 NH ₃ F	6.725	0.298	50

Remarks:

LDL-Lower Detection limit. BDL-Below Detection Limit.

[Signature]
29/1/26
Scientist in charge



2026:KER:26641

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP(C) NO. 11377 OF 2024

PETITIONER:

M/S.FRESHCUT ORGANIC PRODUCTS (P) LTD,
ERUD, AMBAYATHODU, KARIBALAKUNNU P.O,
THAMARASSERY,
WYNAD REPRESENTED BY ITS GENERAL MANAGER,
SRI. EUGIN JOHNSON, PIN - 673573

BY ADVS.
SRI.ENOCH DAVID SIMON JOEL
SRI.S.SREEDEV
SRI.RONY JOSE
SHRI.LEO LUKOSE
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SHRI.DERICK MATHAI SAJI
SHRI.KARAN SCARIA ABRAHAM

RESPONDENTS:

- 1 STATE OF KERALA,
REPRESENTED BY THE SECRETARY,
LOCAL SELF GOVERNMENT DEPARTMENT,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM,
PIN - 695001
- 2 SUCHITWA MISSION,
LOCAL SELF GOVERNMENT DEPARTMENT,
3RD FLOOR, REVENUE COMPLEX,
PALAYAM, THIRUVANANTHAPURAM,
REPRESENTED BY ITS EXECUTIVE DIRECTOR,
PIN - 695033



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 2 :

3 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC) ,
REPRESENTED BY ITS CHAIRMAN THE DISTRICT
COLLECTOR, CIVIL STATION, ERANHIPPALAM,
KOZHIKODE, PIN - 673020

4 KERALA STATE POLLUTION CONTROL BOARD,
PATTOM P.O, THIRUVANANTHAPURAM,
REPRESENTED BY ITS CHAIRMAN, PIN - 695004

*ADDL.5 BUTCHER BINS LLP
A LIMITED LIABILITY PARTNERSHIP FIRM,
HAVING ITS REGISTERED OFFICE AT ROOM NO. B4,
1ST FLOOR, 63/394, VARIKOLY TOWER,
U.K.S. ROAD, CALICUT,
REPRESENTED BY ITS DESIGNATED PARTNER
MR. IRSHAD K.K, AGED 36 YEARS,
S/O ABDUL RASAK, PINCODE-673001.

*(ADDITIONAL 5TH RESPONDENT IS IMPEADED AS PER
ORDER DATED 09.03.2026 IN IA NO.4 OF 2025) .

BY ADVS.
SRI.MUDASSER AHAMED
SRI.MUNEER AHMED
SRI.JAYKAR K.S.
SRI.PREMCHAND R NAIR, SR.GOVERNMENT PLEADER
SRI.T.NAVEEN, SC

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD
ON 09.03.2026, ALONG WITH WP(C).45526/2025 AND CONNECTED
CASES, THE COURT ON 27.03.2026 DELIVERED THE FOLLOWING:



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 3 :

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP (C) NO. 12536 OF 2025

PETITIONER:

M/S. FRESHCUT ORGANIC PRODUCTS (P) LTD,
ERUD, AMBAYATHODU, KARIBALAKUNNU P.O.,
THAMARASSERY, KOZHIKODE,
REPRESENTED BY ITS GENERAL MANAGER,
SRI.EUGIN JOHNSON, PIN - 673573

BY ADVS.
SRI.ENOCH DAVID SIMON JOEL
SRI.S.SREEDEV
SRI.RONY JOSE
SRI.LEO LUKOSE
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SRI.DERICK MATHAI SAJI
SRI.KARAN SCARIA ABRAHAM
SRI.ITTOOP JOY THATTIL

RESPONDENTS:

- 1 DISTRICT POLICE CHIEF (RURAL) ,
PUTHUPPANAM (P.O.) ,
VADAKARA, KOZHIKODE, PIN - 673105
- 2 DEPUTY SUPERINTENDENT OF POLICE,
THAMARASSERY, KOZHIKODE DISTRICT,
PIN - 673573
- 3 STATION HOUSE OFFICER,
MUKKAM POLICE STATION,
MUKKAM, KOZHIKODE, PIN - 673602
- 4 STATION HOUSE OFFICER,
THAMARASSERY POLICE STATION,



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases

: 4 :

THAMARASSERY, KOZHIKODE, PIN - 673573

5 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC),
REPRESENTED BY ITS CHAIRMAN THE DISTRICT
COLLECTOR,
CIVIL STATION, ERANHIPPALAM,
KOZHIKODE, PIN - 673020

6 KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE, 3RD FLOOR,
ZAMORIAN'S SQUARE BUILDING, PALAYAM,
KOZHIKODE REPRESENTED BY ITS ENVIRONMENTAL
ENGINEER, PIN - 673002

7 THAMBY PARAKANDAM,
PARAKANDAM HOUSE, KARIMBALAKUNNU,
KODATHAI P.O., VIA THAMARASSERY,
KOZHIKODE DISTRICT, PIN - 673573

8 ANTU,
MANDAKATH HOUSE, KARIMBALAKUNNU,
KODATHAI P.O., VIA THAMARASSERY,
KOZHIKODE DISTRICT, PIN - 673573

9 SAINUL ABDENN KUDUKKIL @ BABU,
KUDUKKIL HOUSE, KODATHAI P.O.,
VIA THAMARASSERY, KOZHIKODE DISTRICT,
PIN - 673573

10 AJMAL,
AREYTAKKINNUMMAL HOUSE, KODATHAI P.O.,
VIA THAMARASSERY, KOZHIKODE DISTRICT,
PIN - 673573

11 ASHKAR,
AREYTAKKINNUMMAL HOUSE, KODATHAI P.O.,
VIA THAMARASSERY, KOZHIKODE DISTRICT,
PIN - 673573

12 PUSHPAKARAN,
MADATHIL HOUSE, KODATHAI P.O.,
VIA THAMARASSERY, KOZHIKODE DISTRICT,
PIN - 673573



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 5 :

13 MUJEEB,
KUNNATHUKANDY HOUSE, KODATHAI P.O.,
VIA THAMARASSERY, KOZHIKODE DISTRICT,
PIN - 673573

14 SHAFEEK,
CHUDALAMUKK, KODATHAI P.O.,
THAMARASSERY, KOZHIKODE,
PIN - 673573

15 RAMIS,
KODATHAI P.O., THAMARASSERY,
KOZHIKODE, PIN - 673573

ADDL.R16 OMASSERY GRAMA PANCHAYAT,
OMASSERY P.O., KOZHIKODE,
REPRESENTED BY THE SECRETARY.

(ADDITIONAL 16TH RESPONDENT IS IMPEADED AS PER
THE ORDER DTD.24.11.2025. IN IA NO.3/2025)

ADDL.R17 THAMARASSERY GRAMA PANCHAYAT,
REPRESENTD BY ITS SECRETARY,
THAMARASSERY P.O., KOZHIKODE

(ADDITIONAL 17TH RESPONDENT IS IMPEADED AS PER
ORDER DTD.24.11.2025. IN IA NO.4/2025)

ADDL.R18 KATTIPPARA GRAMA PANCHAYAT,
REPRESENTD BY ITS SECRETARY,
KATTIPPARA P.O. KOZHIKODE

(ADDITIONAL 18TH RESPONDENT IS IMPEADED AS PER
THE ORDER DTD.24.11.2025. IN IA NO.5/2025)

ADDL.R19 KODANCHERRY GRAMA PANCHAYT
REPRESENTED BY ITS SECRETARY,
KODANCHERRY P.O, KOZHIKKODE

(ADDITIONAL 19TH RESPONDENT IS IMPEADED AS PER
THE ORDER DTD.04.12.2025 IN IA NO.6/2025)

BY ADVS.

SRI.R.RAMADAS

SRI.VINOD SINGH CHERIYAN, STANDING COUNSEL



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 6 :

SRI.RAJEEV V.K. , STANDING COUNSEL
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.T.NAVEEN,STANDING COUNSEL
SRI.PREMCHAND R NAIR, SR.GOVERNMENT PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 09.03.2026, ALONG WITH WP(C).45526/2025 AND
CONNECTED CASES, THE COURT ON 27.03.2026 DELIVERED THE
FOLLOWING:



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 7 :

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP(C) NO. 15681 OF 2025

PETITIONERS:

- 1 A.M. FAIZAL,
 AGED 47 YEARS
 S/O MUHAMMED, ARUVIRALIL KARIMBALAKUNNU,
 THAMARASSERY KODANCHERY,
 KOODATHAYI, KOZHIKODE, PIN - 673573
- 2 P.P. THAMPY,
 AGED 56 YEARS
 S/O. PAILEY, PARAKANDATHIL HOUSE,
 MAIKKAVU P.O., THAMARASSERY,
 KOZHIKODE, PIN - 673573
- 3 A.M. MUHAMMED KOYA,
 AGED 68 YEARS
 S/O MUHAMMED KUTTY, ANDIYATHU,
 KARIMBALAKKUNNU, KOODATHAI P.O.,
 THAMARASSERY, KOZHIKODE, PIN - 673601
- 4 CHINNAMMA K.M.,
 AGED 58 YEARS
 D/O MATHAI, VAYUKKADU, KARIMBALAKKUNNU,
 KOODATHAI P.O., THAMARASSERY,
 KOZHIKODE, PIN - 631601
- 5 ANTU. M.K.,
 AGED 50 YEARS
 S/O KURIAN M.C., MANDAKATHU,
 MAIKKAVU P.O, THAMARASSERY,
 KOZHIKODE, PIN - 673573

BY ADVS.
SRI.R.RAMADAS



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 8 :

RESPONDENTS:

- 1 FRESH CUT ORGANIC PRODUCTS PVT. LTD,
AMBAYATHODU, KARUMBALAKKUNNU,
THAMARASSERY, KOZHIKODE
REPRESENTED BY ITS MANAGING DIRECTOR,
PIN - 673601
- 2 KERALA STATE POLLUTION CONTROL BOARD,
HEAD OFFICE, PATTOM P.O,
THIRUVANANTHAPURAM
REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 3 KERALA STATE POLLUTION CONTROL BOARD,
KOZHIKODE DISTRICT OFFICE,
3RD FLOOR, ZAMORINS SQUARE,
LINK ROAD, KOZHIKODE,
REPRESENTED BY ITS SENIOR ENVIRONMENTAL
ENGINEER, PIN - 673002
- 4 KATTIPPARA GRAMA PANCHAYATH,
KATTIPPARA, KOZHIKODE REPRESENTED BY ITS
SECRETARY, PIN - 673574
- 5 KODANCHERRY GRAMA PANCHAYATH,
PUNNAKKADU, KODANCHERRY,
KOZHIKODE, REPRESENTED BY ITS SECRETARY,
PIN - 673580
- 6 STATE OF KERALA,
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,
DEPARTMENT OF HEALTH AND FAMILY WELFARE,
6TH FLOOR, ANNEX 11, SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001
- 7 SUCHITWA MISSION,
LOCAL SELF GOVERNMENT DEPARTMENT, 3RD FLOOR,
REVENUE COMPLEX, PALAYAM,
THIRUVANANTHAPURAM,
REPRESENTED BY ITS EXECUTIVE DIRECTOR,
PIN - 695033
- 8 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC),
REPRESENTED BY ITS CHAIRMAN DISTRICT COLLECTOR,



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 9 :

CIVIL STATION, ERANHIPALAM,
KOZHIKODE, PIN - 673020

9 THE JOINT DIRECTOR,
OFFICE OF THE JOINT DIRECTOR,
LOCAL SELF GOVERNMENT DEPARTMENT,
KOZHIKODE, PIN - 673001

10 THE SECRETARY TO GOVERNMENT,
LOCAL SELF GOVERNMENT DEPARTMENT,
SECRETARIAT, THIRUVANANTHAPURAM,
PIN - 695001

ADDL.R11 THAMARASSERY GRAMA PANCHAYAT,
REPRESENTED BY ITS SECRETARY,
THAMARASSERY P.O., KOZHIKODE-673 573.

(ADDITIONAL 11TH RESPONDENT IS IMPEADED AS PER
ORDER DATED 03.11.2025 IN IA NO.1/2025)

BY ADVS.

SRI.ENOCH DAVID SIMON JOEL
SRI.VINOD SINGH CHERIYAN, STANDING COUNSEL
SRI.RAJEEV V.K., SC, KODENCHERY GRAMA
PANCHAYATH
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.S.SREEDEV
SRI.RONY JOSE
SRI.LEO LUKOSE
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SRI.DERICK MATHAI SAJI
SRI.KARAN SCARIA ABRAHAM
SRI.RINOY INNOCENT
SRI.AADITHYA S.R.
SRI.T.NAVEEN, STANDING COUNSEL
SRI.PREMCHAND R. NAIR, SR.GOVERNMENT PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 09.03.2026, ALONG WITH WP(C).45526/2025 AND
CONNECTED CASES, THE COURT ON 27.03.2026 DELIVERED THE
FOLLOWING:



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 10 :

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP(C) NO. 32834 OF 2025

PETITIONERS:

- 1 ST. MARY'S HIGHER SECONDARY SCHOOL,
KODATHAI WAYANAD ROAD, MAIKAVU,
KERALA, REPRESENTED BY ITS PRINCIPAL IN CHARGE
FR. SIBI EMMANUVEL P,
PIN - 673573
- 2 ST. MARY'S HIGH SCHOOL,
KODATHAI, WAYANAD ROAD,
MAIKAVU, KERALA,
REPRESENTED BY ITS HEAD MASTER,
THOMAS AUGUSTINE, PIN - 673573
- 3 SHOUKKATHALI,
AGED 43 YEARS
S/O ALI, RESIDING AT PULPARAMBIL HOUSE,
RAROTH, TAMARACHERI,
KOZHIKODE, PIN - 673573
- 4 ABDUL GAFOOR C.M,
AGED 43 YEARS
S/O MUHAMMED KUTTY, CHEMBAKASSERY,
KODATHAI BAZAR P.O. KODATHAYI,
KOZHIKODE, PIN - 673573

BY ADVS.

SRI.LAL K.JOSEPH

SRI.P.MURALEEDHARAN (THURAVOOR)

SMT.T.A.LUXY

SRI.SURESH SUKUMAR

SRI.ANZIL SALIM

SRI.SANJAY SELLEN



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 11 :

SMT.SONIA SHIBU
SRI.AKASH GEORGE

RESPONDENTS:

- 1 STATE OF KERALA,
REPRESENTED BY THE SECRETARY,
LOCAL SELF GOVERNMENT DEPARTMENT,
SECRETARIAT THRIUVANNATHAPURAM,
PIN - 695001
- 2 FRESH CUT ORGANIC PRODUCTS PVT. LTD.,
AMBAYATHODU, THAMARASSERY,
KERALA,
REPRESENTED BY ITS GENERAL MANANGER SRI EUGIN
JOHNSON, PIN - 673573
- 3 KERALA STATE POLLUTION CONTROL BOARD,
PATTOM P.O., THIRUVANNATHAPURAM,
REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 4 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC),
CIVIL STATION, ERANHIPPALAM, KOZHIKODE,
REPRESENTED BY ITS CHAIRMAN,
PIN - 673006
- 5 SUCHITWA MISSION,
LOCAL SELF GOVERNMENT DEPARTMENT,
3RD FLOOR, REVENUE COMPLEX, PALAYAM,
THIRUVANANTHAPURAM
REPRESENTED BY ITS EXECUTIVE DIRECTOR,
PIN - 695033
- 6 FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
FIRST FLOOR,
MARINE BUILDING, MALABAR ROAD, NORTH END,
WILLINGDON ISLAND, KOCHI, KERALA,
REPRESENTED BY ITS AUTHORIZED OFFICER,
PIN - 682009
- 7 KODENCHERY GRAMA PANCHAYAT,
OFFICE OF THE KODENCHERY GRAMA PANCHAYAT,
KODENCHERY, PUNNAKKADU,
KODENCHERY, KERALA,



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 12 :

REPRESENTED BY ITS SECRETARY, PIN - 673580

- 8 OMASSERY GRAMA PANCHAYAT,
OFFICE OF THE OMASSERY GRAMA PANCHAYAT,
OMASSERY P.O., KOZHIKODE,
REPRESENTED BY ITS SECRETARY, PIN - 673582
- 9 THAMARASSERY GRAMA PANCHAYATH,
OFFICE OF THE THAMARASSERY GRAMA PANCHAYATH,
THAMARASSERY, KERALA,
REPRESENTED BY ITS SECRETARY, PIN - 673573
- 10 KATTIPARA GRAMA PANCHAYATH,
OFFICE OF THE KATTIPARA GRAMA PANCHAYATH,
KATTIPARA, KEDAVUR, KERALA,
REPRESENTED BY ITS SECRETARY, PIN - 673573

BY ADVS.

SRI.ENOCH DAVID SIMON JOEL
KUM.CHITHRA P.GEORGE
SRI.RAJEEV V.K., SC, KODENCHERY GRAMA
PANCHAYATH
SRI.VINOD SINGH CHERIYAN,STANDING COUNSEL
SRI.S.SREEDEV
SRI.RONY JOSE
SRI.LEO LUKOSE
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SHRI.DERICK MATHAI SAJI
SHRI.ITTOOP JOY THATTIL
SHRI.KARAN SCARIA ABRAHAM
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.T.NAVEEN,STANDING COUNSEL
SRI.PREMCHAND R. NAIR, SR.GOVERNMENT PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 09.03.2026, ALONG WITH WP(C).45526/2025 AND
CONNECTED CASES, THE COURT ON 27.03.2026 DELIVERED THE
FOLLOWING:



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 13 :

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP(C) NO. 40405 OF 2025

PETITIONER:

SAINULABDHEEN KUDUKKIL @ KUDUKKIL BABU
AGED 55 YEARS
S/O. MOOSA HAJI, RESIDING AT KUDUKKIL,
RAROTH, KOZHIKODE - 673 573,
CHAIRMAN, IRUTHULLI PUZHA SAMRAKSHANA SAMITHI,
KODATHAI, THAMARASSERI,
KOZHIKODE

BY ADVS.
SRI.NIRMAL.S
SMT.VEENA HARI
SRI.VARUN MURALEEDHARAN
SMT.GINI GEORGE
SMT.AISHWARYA SHIVAKUMAR

RESPONDENTS:

- 1 THE STATE OF KERALA
REPRESENTED BY THE SECRETARY TO GOVERNMENT
DEPARTMENT OF HOME AFFAIRS,
GOVERNMENT SECRETARIATE,
THIRUVANANTHAPURAM DISTRICT,
PIN - 695001
- 2 THE STATE POLICE CHIEF
OFFICE OF THE STATE POLICE CHIEF, VAZHUTHACAUD,
THIRUVANANTHAPURAM, PIN - 695010
- 3 INSPECTOR GENERAL OF POLICE (NORTH ZONE)
OFFICE OF THE IGP, NADAKKAVU,
KOZHIKODE, PIN - 673001



2026:KER:26641

W.P.(C) No.11377/2024 & connected cases
: 14 :

- 4 THE DISTRICT POLICE CHIEF
KOZHIKODE RURAL, PUTHUPPANAM (P.O.),
VADAKARA, KOZHIKODE, PIN - 673105
- 5 STATION HOUSE OFFICER
THAMARASSERY POLICE STATION,
STATE HIGHWAY 29, THAMARASSERY,
KOZHIKODE, PIN - 673573
- 6 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC),
CIVIL STATION, ERANHIPPALAM, KOZHIKODE,
REPRESENTED BY ITS CHAIRMAN
DISTRICT COLLECTOR, KOZHIKODE,
PIN - 673006
- 7 FRESH CUT ORGANIC PRODUCTS PVT. LTD
AMBAYATHODU, THAMARASSERY, KOZHIKODE.,
REPRESENTED BY ITS GENERAL MANANGER,
SRI EUGIN JOHNSON, PIN - 673573
- 8 THAMARASSERY GRAMA PANCHAYATH
REPRESENTED BY ITS SECRETARY
OFFICE OF THE THAMARASSERY GRAMA PANCHAYATH,
THAMARASSERY, KOZHIKODE, PIN - 673573
- 9 KATTIPARA GRAMA PANCHAYATH
REPRESENTED BY ITS SECRETARY
KATTIPARA GRAMA PANCHAYATH,
KATTIPARA, KOZHIKODE, PIN - 673580
- 10 ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE, KOZHIKODE,
3RD FLOOR, ZAMORIN'S SQUARE, LINK ROAD,
KOZHIKODE, PIN - 673002

BY ADVS.
SRI.ENOCH DAVID SIMON JOEL
SRI.VINOD SINGH CHERIYAN,STANDING COUNSEL
SRI.S.SREEDEV
SRI.RONY JOSE
SRI.LEO LUKOSE



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W.P.(C) No.11377/2024 & connected cases
: 15 :

SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SRI.DERICK MATHAI SAJI
SRI.KARAN SCARIA ABRAHAM
SRI.RINOY INNOCENT
SRI.AADHITHYA KRISHNAN P.
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.PREMCHAND R.NAIR, SR.GOVERNMENT PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 09.03.2026, ALONG WITH WP(C).45526/2025 AND
CONNECTED CASES, THE COURT ON 27.03.2026 DELIVERED THE
FOLLOWING:



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W.P.(C) No.11377/2024 & connected cases
: 16 :

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP(C) NO. 42611 OF 2025

PETITIONER:

SHEEJA M. ,
AGED 42 YEARS ,
W/O. BABU P.T. , PANIKKAR THODUKAYIL ,
KODATHAI , KOZHIKODE ,
COMMITTEE MEMBER ,
IRUTHULLI PUZHA SAMRAKSHANA SAMITHI ,
KODATHAI , KOZHIKODE , PIN - 673573

BY ADVS.
SHRI.NIRMAL.S
SMT.VEENA HARI

RESPONDENTS:

- 1 THE STATE OF KERALA ,
REPRESENTED BY THE SECRETARY TO GOVERNMENT ,
LOCAL SELF GOVERNMENT DEPARTMENT ,
GOVERNMENT SECRETARIATE ,
THIRUVANANTHAPURAM DISTRICT , PIN - 695001
- 2 PRINCIPAL DIRECTOR ,
LOCAL SELF GOVERNMENT DEPARTMENT ,
DIRECTORATE , SWARAJ BHAVAN , NANANCODE ,
COWDIYAR.P.O. ,
THIRUVANANTHAPURAM , PIN - 695003
- 3 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC) ,
CIVIL STATION , ERANHIPPALAM ,
KOZHIKODE ,
REPRESENTED BY ITS CHAIRMAN DISTRICT COLLECTOR ,
KOZHIKODE , PIN - 673006



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W.P.(C) No.11377/2024 & connected cases
: 17 :

- 4 ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE, KOZHIKODE,
3RD FLOOR, ZAMORIN'S SQUARE,
LINK ROAD, KOZHIKODE, PIN - 673002
- 5 DISTRICT CO-ORDINATOR,
DISTRICT SUCHITHWA MISSION,
OFFICE OF THE DISTRICT MISSION CO-ORDINATOR,
KOZHIKODE, PIN - 673001
- 6 KATTIPARA GRAMA PANCHAYATH,
REPRESENTED BY ITS SECRETARY,
KATTIPARA GRAMA PANCHAYATH,
KATTIPARA, KOZHIKODE, PIN - 673580
- 7 FRESH CUT ORGANIC PRODUCTS PVT. LTD.,
AMBAYATHODU, THAMARASSERY, KOZHIKODE,
REPRESENTED BY ITS LICENSEE
MR. AUGUSTINE LIBIN PIUS, PUTHENPURAYIL,
THAMARASSERY, PIN - 673573
- 8 DISTRICT COLLECTOR KOZHIKODE,
COLLECTORATE, CIVIL STATION,
WAYANAD ROAD, CIVIL STATION,
ERANHIPPALAM, KOZHIKODE, PIN - 673020
- 9 THE SECRETARY,
KATTIPARA GRAMA PANCHAYATH,
KATTIPARA GRAMA PANCHAYATH OFFICE,
KATTIPARA.P.O, KOZHIKODE, PIN - 673580

*ADDL.10 KODANCHERRY GRAMA PANCHAYAT,
REPRESENTED BY ITS SECRETARY,
KODANCHERRY P.O, KOZHIKKODE, PIN 673580

*(ADDITIONAL 10TH RESPONDENT IS IMPEADED AS
PER ORDER DATED 04/12/25 IN IA 3/25)

BY ADVS.
SRI.T.NAVEEN, SC, KERALA STATE
POLLUTION CONTROL BOARD,
SRI.VINOD SINGH CHERIYAN



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W.P.(C) No.11377/2024 & connected cases
: 18 :

SRI.ENOCH DAVID SIMON JOEL
SRI.RAJEEV V.K., SC, KODENCHERY GRAMA
PANCHAYATH
SRI.S.SREEDEV
SRI.RONY JOSE
SHRI.LEO LUKOSE
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SHRI.DERICK MATHAI SAJI
SHRI.KARAN SCARIA ABRAHAM
SHRI.RINOY INNOCENT
SHRI.AADITHYA S.R.
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.PREMCHAND R NAIR, GOVERNMENT PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 09.03.2026, ALONG WITH WP(C).45526/2025 AND
CONNECTED CASES, THE COURT ON 27.03.2026 DELIVERED THE
FOLLOWING:



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W.P.(C) No.11377/2024 & connected cases
: 19 :

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP(C) NO. 45526 OF 2025

PETITIONERS:

- 1 PARENTS TEACHERS ASSOCIATION,
ST. JOSEPH L.P. SCHOOL, KODATHAI,
EROODE, KODATHAI BRIDGE,
THAMARASERRY,
REPRESENTED BY ITS PTA PRESIDENT
ISMAIL HUSSAIN, PIN - 673580
- 2 PARENTS TEACHERS ASSOCIATION,
A.L.P. SCHOOL, VEZHUPUR, THAMARASERRY,
KOZHIKODE, REPRESENTED BY ITS PTA PRESIDENT
JAFFER A.P., PIN - 673573
- 3 PARENTS TEACHERS ASSOCIATION,
AZAD L.P. SCHOOL, KODATHAI,
THAMARASSERY, KOZHIKODE,
REPRESENTED BY ITS PTA PRESIDENT,
MUJEEB C.K., PIN - 673573

BY ADVS.

SRI.LAL K.JOSEPH

SRI.P.MURALEEDHARAN (THURAVOOR)

SRI.SURESH SUKUMAR

SRI.SANJAY SELLEN

SRI.ADITHYA S. PUTHEZHATH

SMT.SONIA SHIBU

SRI.AKASH GEORGE

SMT.AAMINA RAFAEEK

SMT.SARA ELIZABETH MATHEW

SRI.MANOJ K.

RESPONDENTS:

- 1 STATE OF KERALA,
REPRESENTED BY THE SECRETARY,



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W.P.(C) No.11377/2024 & connected cases
: 20 :

LOCAL SELF GOVERNMENT DEPARTMENT,
SECRETARIAT, THIRUVANNATHAPURAM, PIN - 695001

- 2 FRESH CUT ORGANIC PRODUCTS PVT. LTD.,
AMBAYATHODU, THAMARASSERY, KERALA,
REPRESENTED BY ITS GENERAL MANAGER,
SRI EUGIN JOHNSON, PIN - 673573
- 3 KERALA STATE POLLUTION CONTROL BOARD,
PATTOM P.O., THIRUVANANATHAPURAM,
REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 4 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC),
CIVIL STATION, ERANHIPPALAM,
KOZHIKODE,
REPRESENTED BY ITS CHAIRMAN, PIN - 673006
- 5 SUCHITWA MISSION,
LOCAL SELF GOVERNMENT DEPARTMENT,
3RD FLOOR, REVENUE COMPLEX, PALAYAM,
THIRUVANANTHAPURAM,
REPRESENTED BY ITS EXECUTIVE DIRECTOR,
PIN - 695033
- 6 FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA,
FIRST FLOOR, MARINE BUILDING, MALABAR ROAD,
NORTH END, WILLINGDON ISLAND, KOCHI,
KERALA REPRESENTED BY ITS AUTHORIZED OFFICER,
PIN - 682009
- 7 KODENCHERY GRAMA PANCHAYAT,
OFFICE OF THE KODENCHERY GRAMA PANCHAYAT,
KODENCHERY, PUNNAKKADU, KODENCHERY,
KOZHIKODE, KERALA,
REPRESENTED BY ITS SECRETARY,
PIN - 673580
- 8 OMASERY GRAMA PANCHAYAT,
OFFICE OF THE OMASERY GRAMA PANCHAYAT,
OMASERY P.O., KOZHIKODE,
REPRESENTED BY ITS SECRETARY, PIN - 673582

THAMARASSERY GRAMA PANCHAYATH,



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W.P.(C) No.11377/2024 & connected cases
: 21 :

- 9 OFFICE OF THE THAMARASSERY GRAMA PANCHAYATH,
THAMARASSERY, KERALA, REPRESENTED BY ITS
SECRETARY, PIN - 673573
- 10 KATTIPARA GRAMA PANCHAYATH,
OFFICE OF THE KATTIPPARA GRAMA PANCHAYATH,
KATTIPPARA, KEDAVUR, KERALA,
REPRESENTED BY ITS SECRETARY, PIN - 673573

BY ADVS.

SRI.ENOCH DAVID SIMON JOEL, SC
SRI.T.NAVEEN SC, KERALA STATE POLLUTION CONTROL
BOARD,
SMT.CHITHRA P.GEORGE, SC, FOOD SAFETY AND
STANDARDS AUTHORITY OF INDIA
SHRI.RAJEEV V.K., SC, KODENCHERY GRAMA
PANCHAYATH
SRI.VINOD SINGH CHERIYAN, SC
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.S.SREEDEV
SRI.RONY JOSE
SHRI.LEO LUKOSE
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SHRI.DERICK MATHAI SAJI
SHRI.KARAN SCARIA ABRAHAM
SHRI.RINOY INNOCENT
SHRI.AADITHYA S.R.
SRI.PREMCHAND R NAIR, SR.GOVERNMENT PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR
ADMISSION ON 09.03.2026, ALONG WITH WP(C).12536/2025,
15681/2025 AND CONNECTED CASES, THE COURT ON 27.03.2026
DELIVERED THE FOLLOWING:



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W.P.(C) No.11377/2024 & connected cases
: 22 :

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 27TH DAY OF MARCH 2026 / 6TH CHAITHRA, 1948

WP(C) NO. 46209 OF 2025

PETITIONERS:

- 1 ABDUL GAFOOR,
 AGED 56 YEARS,
 S/O. PACKER, ALAPPURAYIL,
 KODATHAI BAZAR, THAMARASSERY,
 KOZHIKODE, PIN - 673573
- 2 RAFEEL C.K.,
 AGED 51 YEARS
 S/O. IMBICHI PATHUMMA, PULPARAMBIL,
 AMBALAMUKKU, RAROTH, THAMARASSERY,
 KOZHIKODE, PIN - 673573
- 3 SAIDALAVI,
 AGED 49 YEARS,
 S/O. MAMMI HAJI,
 RESIDING AT ANADIYIL HOUSE,
 THIRUVAMBADY POST,
 KOZHIKODE, PIN - 673603

BY ADVS.
SRI.R.SUDHISH
SMT.M.MANJU
SRI.MITHUN P.
SMT.MERIN THOMAS

RESPONDENTS:

- 1 STATE OF KERALA,
 REPRESENTED BY THE CHIEF SECRETARY,
 GOVERNMENT SECRETARIATE,
 THIRUVANANTHAPURAM, PIN - 695001



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W.P.(C) No.11377/2024 & connected cases
: 23 :

- 2 DEPARTMENT OF HOME AFFAIRS,
GOVERNMENT OF KERALA,
REPRESENTED BY ITS SECRETARY,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001
- 3 LOCAL SELF GOVERNMENT DEPARTMENT,
GOVERNMENT OF KERALA,
REPRESENTED BY ITS SECRETARY,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001
- 4 DEPARTMENT OF INDUSTRIES,
GOVERNMENT OF KERALA,
REPRESENTED BY ITS PRINCIPAL SECRETARY,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001
- 5 KERALA STATE POLLUTION CONTROL BOARD,
PATTON P.O., THIRUVANANTHAPURAM,
REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 6 KERALA STATE DISASTER MANAGEMENT AUTHORITY,
OBSERVATORY HILLS, VIKAS BHAVAN P.O.,
THIRUVANANTHAPURAM,
REPRESENTED BY ITS MEMBER SECRETARY,
PIN - 695033
- 7 SUCHITWA MISSION,
LOCAL SELF GOVERNMENT DEPARTMENT,
3RD FLOOR, REVENUE COMPLEX, PALAYAM,
THIRUVANANTHAPURAM,
REPRESENTED BY ITS EXECUTIVE DIRECTOR,
PIN - 695033
- 8 THE DISTRICT COLLECTOR,
KOZHIKODE DISTRICT, CIVIL STATION,
KOZHIKODE, PIN - 673020
- 9 DISTRICT LEVEL FACILITATION AND MONITORING
COMMITTEE (DLFMC),
CIVIL STATION, ERANHIPPALAM,
KOZHIKODE,



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W.P.(C) No.11377/2024 & connected cases
: 24 :

REPRESENTED BY ITS CHAIRMAN/DISTRICT COLLECTOR,
PIN - 673006

- 10 KERALA STATE BIODIVERSITY BOARD,
REPRESENTED BY ITS CHAIRMAN,
KAILASAM, T.C. 24/3219, NO. 43,
BELHAVEN GARDENS, KOWDIAR P.O.,
THIRUVANANTHAPURAM, PIN - 695003
- 11 DIRECTOR OF PANCHAYATHS,
KOZHIKODE DISTRICT PANCHAYATH,
CIVIL STATION, KOZHIKODE, PIN - 673020
- 12 THE DISTRICT FACTORIES AND BOILERS INSPECTOR,
CIVIL STATION, KOZHIKODE, PIN - 673020
- 13 KATTIPARA GRAMA PANCHAYATH,
KATTIPPARA, KEDAVUR, KOZHIKODE,
REPRESENTED BY ITS SECRETARY,
PIN - 673573
- 14 THAMARASSERY GRAMA PANCHAYATH,
THAMARASSERY, KOZHIKODE,
REPRESENTED BY ITS SECRETARY, PIN - 673573
- 15 OMASERY GRAMA PANCHAYATH,
OMASERY P.O., KOZHIKODE,
REPRESENTED BY ITS SECRETARY, PIN - 673572
- 16 M/S. FRESHCUT ORGANIC PRODUCTS PRIVATE LIMITED,
ERUD, AMBAYATHODU, KARIBALAKUNNU P.O.,
THAMARASSERY, KOZHIKODE,
REPRESENTED BY ITS GENERAL MANAGER,
PIN - 673573
- 17 THE VILLAGE OFFICER,
RAROTH VILLAGE, RAROTH, KOZHIKODE,
PIN - 673573
- 18 KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE, LINK ROAD, KOZHIKODE,
REPRESENTED BY THE CHIEF
ENVIRONMENTAL ENGINEER, PIN - 673002



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W.P.(C) No.11377/2024 & connected cases
: 25 :

- 19 THE DIRECTOR,
VIGILANCE AND ANTI-CORRUPTION BUREAU,
VIKAS BHAVAN, PALAYAM,
THIRUVANANTHAPURAM, PIN - 695033
- 20 DIRECTOR GENERAL,
DEPARTMENT OF FIRE & RESCUE SERVICES,
HEADQUARTERS, FIRE FORCE JUNCTION,
PULIMOODU P.O.,
THIRUVANANTHAPURAM, PIN - 695001
- 21 SUPERINTENDENT OF POLICE,
VADAKARA RURAL, KOZHIKODE RURAL POLICE HEAD
QUARTERS, VADAKARA,
KOZHIKODE, PIN - 673101
- 22 STATION HOUSE OFFICER,
THAMARASSERY POLICE STATION,
THAMARASSERY, KOZHIKODE, PIN - 673573

BY ADVS.

SRI.VINOD SINGH CHERIYAN, SC
SRI.ENOCH DAVID SIMON JOEL
SRI.T.NAVEEN SC, KERALA STATE POLLUTION CONTROL
BOARD,
SRI.T.M.KHALID
SMT.K.P.SUSMITHA
SRI.S.SREEDEV
SRI.RONY JOSE
SHRI.LEO LUKOSE
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY
SHRI.DERICK MATHAI SAJI
SHRI.KARAN SCARIA ABRAHAM
SHRI.RINOY INNOCENT
SHRI.AADITHYA S.R.
SRI.PREMCHAND R NAIR, SR. GOVERNMENT PLEADER

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD
ON 09.03.2026, ALONG WITH WP(C).45526/2025 AND CONNECTED
CASES, THE COURT ON 27.03.2026 DELIVERED THE FOLLOWING:



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W.P.(C) No.11377/2024 & connected cases
: 26 :

N. NAGARESH, J.

.....
W.P.(C) Nos.11377 of 2024 and 12536, 15681,
32834, 40405, 42611, 45526 and 46209 of 2025
.....

Dated this the 27th day of March, 2026

J U D G M E N T

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All these writ petitions, except W.P.(C) Nos.11377/2024 and 12536/2025, have been filed by various persons/entities (hereinafter referred to as the petitioners), aggrieved by the functioning of the Poultry Waste Rendering Plant run by the M/s. Fresh Cut Organic Products Private Limited in Kozhikode District.

2. W.P.(C) No.11377/2024 has been filed by M/s. Fresh Cut Organic Products Private Limited seeking to direct the District Level Facilitation and Monitoring Committee (DLFMC) not to grant any further approval to any Poultry



W.P.(C) No.11377/2024 & connected cases
: 27 :

Waste Rendering Plant in Kozhikode District, unless and until a quantification of the generated poultry waste is undertaken as mandated by the guidelines for licensing poultry meet stalls and poultry waste rendering plants. W.P.(C) No.12536/2025 has been filed by the same Company seeking to direct respondents 1 to 4 to provide adequate protection for the life of the workers and staff of the petitioner for the operation of the Poultry Waste Rendering Plant and for the free movement of vehicles.

3. W.P.(C) No.15681/2025 has been filed by the petitioners who are residents of Kodencherry Grama Panchayat. The petitioners seek to prevent the functioning of the Plant without following the directions given by the Pollution Control Board and other statutory authorities. The petitioners in W.P.(C) No.32834/2025 are St. Mary's Higher Secondary School, Koodathai seeking to close down the Plant which is illegally functioning.



W.P.(C) No.11377/2024 & connected cases
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4. W.P.(C) No.40405/2025 is filed by the petitioner who is a resident of Thamarassery Panchayat. The petitioner seeks to direct respondents 2 to 5 not to harass the petitioner and other residents of the locality who have participated in the peaceful protest against the functioning of the Plant. The petitioner has sought for other incidental reliefs also.

5. W.P.(C) No.42611/2025 has been filed by the petitioner who is an elected representative and Ward Member of Ward No.1 of Omassery Panchayat and who is a committee member of Iruthulli Puzha Samrakshana Samithi, Koodathai. The petitioner seeks to set aside Ext.P14 renewal of Consent to Operate the Plant and Ext.P17 order directing the Panchayat Secretary to renew the licence of the Plant.

6. W.P.(C) No.45526/2025 has been filed by the Parent Teachers Association of St. Joseph L.P. School, Koodathai and others seeking to direct the DLFC to close down the Plant which is illegally functioning. W.P.(C)



W.P.(C) No.11377/2024 & connected cases
: 29 :

No.46209/2025 has been filed by the petitioners who are residents of Thamarassery and Omassery Grama Panchayats, living adjacent to the boundary of Kattippara Panchayat within a radius of one kilometre of the Plant.

7. The parties and exhibits in these writ petitions are referred to in the judgment as they are described/marked in W.P.(C) No.42611/2025, for convenience, unless otherwise specified.

8. The petitioner in W.P.(C) No.42611/2025 states that a Poultry Waste Rendering Plant of the 7th respondent-Company named M/s. Fresh Cut Organic Products Private Limited, is functioning in Kattippara Panchayat, a few metres away from “Iruthulli Puzha” river. The Plant run by the Company is causing serious air pollution, water pollution and health hazards. The Kerala State Pollution Control Board (PCB) conducted several inspections in the premises of the Plant on the basis of complaints received from the local residents. The PCB issued show-



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W.P.(C) No.11377/2024 & connected cases
: 30 :

cause notice dated 03.08.2020. Thereafter, another inspection was conducted on 16.10.2020. As the Plant was functioning without complying with the conditions of the Consent to Operate, yet another show-cause notice was issued on 27.10.2020.

9. The petitioners state that the Plant was functioning without following the directions given by the PCB and the Panchayat. The Company has violated an undertaking given by them with regard to running of the Plant without causing pollution. Due to the functioning of the Plant, the water in Iruthulli Puzha is polluted. The Company is dumping waste and slurry generated in the Plant in the Iruthulli Puzha. The Tahsildar, Thamarassery has sent a communication dated 27.03.2025 to the District Collector, Kozhikode in this regard. The 3rd respondent-DLFMC in its meeting held on 09.11.2021, however, permitted the Company to function and permission was granted to the Company for managing the poultry waste in the entire



Kozhikode District.

10. The Plant is processing poultry waste by (i) pressure cooking the poultry waste using steam boilers, (ii) drying the cooked poultry waste by using dryers, (iii) store the same after powdering the waste and (iv) pack the same for the purpose of sale. The pressure cooking is causing stench and air pollution in the entire area. The vehicle used to transport the poultry waste are washed in the premises. The poultry waste stored in the premises gets decayed, causing serious health issues. The Plant does not have the capacity to process 150 tonnes of poultry waste generated each day in the District. The functioning of the Plant has resulted in bacterial attack in the area. Local residents are unable to use water from the river for any purpose.

11 In spite of the objections of the local residents, the DLFMC is permitting the 7th respondent-Company to conduct the business. The Kattippara Grama Panchayat and Thamarassery Grama Panchayat have taken



W.P.(C) No.11377/2024 & connected cases
: 32 :

decision not to renew the licence of the Plant of the 7th respondent.

12. The DLFMC has granted permission to the 7th respondent to run the plant on trial basis. In a meeting held on 04.06.2025, the DLFMC permitted reopening of the plant. The Environmental Engineer issued letter dated 05.07.2025 directing the National Institute for Inter Disciplinary Science and Technology (NIIST) to seek reports as to the functioning of the 7th respondent. The NIIST has issued a letter dated 02.08.2025 expressing their inability due to technical reasons. However, the Environmental Engineer has renewed the Consent to Operate issued to the 7th respondent as per order dated 07.08.2025.

13. When the 7th respondent Company sought renewal of Panchayat licence, the Kattippara Grama Panchayat directed the Company to produce certain documents and later decided not to extend the licence. The Principal Director, LSG Department directed the Secretary to



W.P.(C) No.11377/2024 & connected cases
: 33 :

the Kattippara Grama Panchayat to renew the licence of the Company as per Ext.P17 communication. Ext.P17 is illegal, contends the petitioner.

14. The 6th respondent, however, issued Ext.P18 licence. The Environmental Engineer has informed the District Collector that the fresh waste conditions stipulated in the Consent to Operate have been violated by the Company. The Effluent Treatment Plant (ETP) has not been properly maintained. The Company is bringing decayed poultry waste to the Plant premises. The Company has not remitted the fine imposed by the PCB.

15. The petitioners submit that the Plant is situated hardly five metres far from the river and the river water gets highly contaminated and polluted due to the functioning of the Plant. The Company is not segregating the poultry waste. Refrigerated vehicles are not used for transportation of poultry waste. The product of the Company does not have BIS standard. The Company is dumping and



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W.P.(C) No.11377/2024 & connected cases

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sometimes land filling, with the poultry waste. The Company is producing protein powder which is not as per FSSAI standards. Land has been illegally converted for the purpose of establishment of the Plant. The DLFMC, the PCB, the Panchayat and the other statutory authorities are therefore compellable to decline licence / permit / Consent to Operate to the 7th respondent and the 7th respondent is compellable to shut down the Plant, urged the petitioners.

16. The Government Pleader filed a memo dated 05.03.2026 producing communication No.DSMKKD/TC6/ 2024 dated 02.02.2026 issued by the District Co-ordinator of Suchitwa Mission addressed to the Executive Director of Suchitwa Mission. The said communication dated 02.02.2026 indicates that as per the quantification study conducted in Kozhikode District, it is found that 58 tonnes of poultry waste is generated in Kozhikode District on week days and 70 tonnes poultry waste is generated on Saturdays and Sundays. At present, 7th



W.P.(C) No.11377/2024 & connected cases
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respondent's Plant is the only Plant functioning in the District and its capacity is 25 tonnes only.

17. The District Co-ordinator stated that though the DLFMC, Malappuram has been intimated that the additional poultry waste in Kozhikode District should be legally transported to Malappuram District and though the DLFMC has agreed to transport 6.5 tonnes poultry waste to three different plants in Malappuram District, since there is a condition that poultry waste should be delivered only through the 7th respondent, it has become impossible to transport poultry waste to the units/plants in Malappuram District.

18. The 4th respondent-Environmental Engineer filed counter affidavit. The 4th respondent stated that for abating pollution from the Plant, additional measures are implemented. The existing 20 KLD effluent treatment plant is replaced by a new 100 KLD ETP. The bio filter system is modified to purify the air before release to atmosphere. A vehicle washing area has been set up adjacent to the Plant



with proper treatment of the waste water in the ETP.

19. But, the review of the raw material register of the Plant indicated that more than 30 tonnes of poultry waste is being collected daily from Kozhikode District. The Register would reveal that on holidays, the quantity of poultry waste collected exceeds 100 tonnes per day.

20. The Environmental Engineer submitted that presently the Plant is processing less than 20 tonnes of poultry waste per day in compliance of the decision taken in DLFMC meeting held on 30.10.2024. Fresh poultry waste is brought to the plant as raw material. The operational time is restricted as per the DLFMC meeting decision. The poultry waste is currently being transported in vehicles without freezer facilities. All waste water generated in the plant is treated in the ETP. The treated water is reused for vehicle washing. The excess treated water is discharged into a sock pit. On 27.05.2025, the Environmental Engineer received a copy of the letter addressed to the District Collector. The



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letter stated that maintenance work at the unit has been completed and several modifications and upgrades have been carried out based on the recommendation of experts in Rendering Plant operations, to address the issues associated with the Plant.

21. The District Collector directed the DLFMC and the DLFMC conducted a joint inspection on 03.06.2025. The team included officials from LSGD, Suchitwa Mission and PCB. On that day, the unit was not operational. The waste water from sock pit was cleared. All the waste slurry earlier stored in bulk within the plant premises was removed. Medium of a bio-filter was replaced with rice husk. Waste water from all sections of the STP was removed and bacterial culturing was seen in progress. The DLFMC Chairman thereupon directed to resume operations in the Plant by limiting the quantity to 20 tonnes of fresh poultry waste per day.



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22. The inspection conducted thereafter revealed that the 100 KLD ETP of the plant is fully functional. Accumulation of fat matter earlier observed was no longer present. The sludge separated from the ETP is dewatered. Only a small quantity of solid waste was seen stored within the premises. Analysis of samples of the treated effluent revealed that all parameters were found to be within the permissible limit.

23. The old media in the bio-filter system has been replaced with new rice husk media. No foul odour was detected within the premises. However, the temperature display panel board of the bio-filter system was found to be non-functional. To control odour and air pollution, a water cooled condenser, water scrubber, acid scrubber, humidifier and bio-filter system were installed. Thereupon, the Consent to Operate was renewed up to 30.04.2025.

24. I have heard the learned counsel for the petitioners, the learned Senior Government Pleader



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representing the State of Kerala and the respective Standing Counsel representing the PCB and Grama Panchayats. I have also heard the learned counsel appearing for the 7th respondent-Company.

25. The Poultry Waste Rendering Plant run by the 7th respondent has given rise to wide spread complaints of serious air and water pollution. The Plant is situated close to the Iruthulli Puzha. On the basis of the complaints, the PCB has issued a number of show-cause notices to the 7th respondent and frequent inspections were conducted.

26. The petitioners would allege that in spite of the notices issued by the statutory authorities, the 7th respondent-Company continued to violate the directives of statutory authorities. The Thamarassery Grama Panchayat has informed the District Collector about the pollution and has requested to take remedial measures. The 7th respondent, on the other hand, would submit that the Company has taken all possible measures suggested by the Pollution Control Board



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to avert any possible pollution.

27. The 7th respondent is processing the waste by pressure cooking the poultry waste using steam boilers. The cooked poultry waste is dried using dryers. The waste is thereafter powdered and stored. It is subsequently packed for the purpose of sale. The allegation is that foul smell emanating from the Plant is causing air pollution in the entire area. The vehicles used to transport the poultry waste are washed in the premises. The contaminated waste water pollutes the nearby river. The 7th respondent is expected to process fresh poultry waste. It is alleged that decayed and decomposed poultry waste is brought to / generated in the plant which results in stenchy smell in atmosphere throughout the surrounding Panchayats.

28. Examination of the facts as stated above reveals that the root cause for the air and water pollution in the area is the mismatch between the quantum of poultry waste generated in Kozhikode District and the capacity of the



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only Poultry Waste Rendering Plant in the District. The communication dated 02.02.2026 issued by the District Coordinator, Suchitwa Mission would show that the average per day generation of poultry waste in the District on week days is 58 tonnes and average generation of poultry waste on Saturdays, Sundays and other holidays is 70 tonnes. In order to process this 58 tonnes / 70 tonnes of poultry waste, there is only one plant run by the 7th respondent in Kozhikode District. The capacity of the 7th respondent's Plant is only 25 tonnes per day.

29. The 7th respondent-Company is permitted to collect the entire quantity of poultry waste generated in all areas of Kozhikode District whereas their Plant has only a capacity to process 25 tonnes poultry waste per day. If that be so, it is not surprising that the Plant becomes root cause of environmental pollution in the area causing grave threat and hazard to the human life. At the same time, a mandatory direction to shut down the Plant at this stage will not be in



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public interest, since such a direction will result in widespread pollution all over and across the District. The statutory authorities are therefore compellable to monitor the situation and take strict action for containing the environmental pollution caused by the Plant.

30. The counter affidavit filed by the Environmental Engineer would show that the PCB as well as DLFMC have taken earnest steps in this regard. The following measures are already implemented:

(1) A 20 KLD effluent treatment Plant has been replaced by 100 KLD ETP.

(2) The bio-filter system has been modified to purify the air before releasing to the atmosphere.

(3) Specified vehicle washing area is earmarked and made available adjacent to the Plant facility, with proper treatment of the waste water in the ETP.

(4) As of now, only non-decayed poultry waste in quantities within processing capacity, is brought to the



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Plant.

(5) Waste water from sock pit has been cleared and all the waste slurry which was stored in bulk in the premises earlier had been removed.

(6) The medium of one of the bio-filters had been replaced with rice husk.

(7) Waste water from all sections of the STP has been removed.

(8) Bacterial culturing is in progress.

(9) At present, only 20 tonnes of fresh poultry waste is processed per day.

(10) Heavy accumulation of fat matter in the ETP is absent.

(11) Sludge separated from the ETP is dewatered using plate-and-frame filter press and handed over to common hazardous waste TSDF of KEIL at Ernakulam District.

(12) Samples of treated effluent are collected and



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sent to the laboratory for analysis.

(13) To control odour and air pollution, the unit has installed a water cooled condenser, water scrubber, acid scrubber, humidifier and bio-filter system.

31. The Environmental Engineer stated that at present only fresh poultry waste is being processed and no foul odour is detected within the premises. Direction is given to repair the temperature display panel board of the bio-filter system. The Pollution Control Board is conducting periodical inspections now.

32. Taking into account the above facts, I find that the statutory authorities are discharging their duties effectively. Nevertheless, considering the gravity of the situation which earlier prevailed in the area, I am of the view that further directions are necessary to ensure pollution free air and uncontaminated water in the locality.

33. The writ petitions are therefore disposed of with the following directions:-



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(i) The Pollution Control Board in co-ordination with CSIR-NIIST or any other competent Institution shall conduct necessary inspection and formulate standards for odour stimuli with regard to foul smell.

(ii) The Pollution Control Board shall arrange to procure olfactometres to measure odour stimuli in a scientific manner frequently and as and when complaints are received.

(iii) The Pollution Control Board and DLFMC should ensure that the 7th respondent has adequate refrigeration facility for storage within the Plant premises, within a period of three months, if the present storage facility is insufficient.

(iv) The District Collector and DLFMC should ensure that the 7th respondent uses



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only refrigerated vehicles for transportation of poultry waste and that the 7th respondent possesses sufficient refrigerated vehicles, within a period of three months.

(v) The Pollution Control Board shall continue to take samples from ETP outlet and send the same for laboratory analysis at frequent intervals.

(vi) The District Collector and DLFMC shall take necessary steps to facilitate transportation of poultry waste upto 6.5 tonnes to three poultry waste rendering plants in Malappuram District. The District Collector and DLFMC will be free to earmark the areas from where the said quantum of poultry waste is to be transported to Malappuram District.

(vii) The District Collector and DLFMC



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shall explore the possibility for establishment of additional Poultry Waste Rendering Plants in the District, adequate to process the entire poultry waste generated in the District.

(viii) The District Collector, DLFMC and the Panchayats shall ensure that all poultry shops functioning in the District has adequate refrigeration facility.

(ix) The Panchayat shall ensure that no waste water is discharged from the Plant to the water stream (thodu) flowing behind the establishment.

All other legal contentions raised in these writ petitions are left open. It is made clear that statutory authorities will be free to take appropriate action / measures, if it is found that the 7th respondent commits statutory violations.

Sd/-
N. NAGARESH, JUDGE

aks/25.03.2026



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APPENDIX OF WP(C) NO. 11377 OF 2024

PETITIONER'S EXHIBITS:

Exhibit P1	TRUE COPY OF THE APPROVAL ORDER DATED 24.11.2021 BEARING NO. DSM-6/2021/KKD ISSUED BY THE 3RD RESPONDENT.
Exhibit P1(a)	TRUE COPY OF THE CONSENT TO OPERATE DATED 14.11.2019 VALID TILL 31.10.2024 ISSUED BY THE 4TH RESPONDENT.
Exhibit P1(b)	TRUE COPY OF THE TRADE LICENCE DATED 01.04.2020 VALID TILL 31.03.2025 ISSUED BY THE KATTIPARA GRAMA PANCHAYAT.
Exhibit P2	TRUE COPY OF THE ‘GUIDELINES FOR LICENSING POULTRY MEAT STALLS AND POULTRY WASTE RENDERING PLANTS' PREPARED BY THE 2ND RESPONDENT.
Exhibit P3	TRUE COPY OF THE GOVERNMENT ORDER DATED 07.10.2021 BEARING G.O (MS.) NO. 227/2021/LSGD ISSUED BY THE 1ST RESPONDENT (ANNEXURE MENTIONED IN EXT.P3 IS PRODUCED AS EXT.P2) .
Exhibit P4	TRUE COPY OF THE REVISED STANDARD OPERATING PROCEDURE (RSOP) FOR RENDERING PLANTS DATED 10.11.2021 ISSUED BY THE 4TH RESPONDENT.
Exhibit P5	TRUE COPY OF THE GOVERNMENT ORDER DATED 22.10.2022 BEARING G.O (RT.) NO. 2566/2022/LSGD ISSUED BY THE 1ST RESPONDENT.
Exhibit P6	TRUE COPY OF THE ORDER DATED 24.11.2021 ISSUED BY THE PANCHAYAT DEPUTY DIRECTOR, KOZHIKODE.
Exhibit P7	TRUE COPY OF THE MINUTES OF THE 3RD RESPONDENT HELD ON 20.02.2024, AS RECEIVED BY THE PETITIONER THROUGH EMAIL.
Exhibit P8	True copy of the minutes of the meeting of the 3rd Respondent held on 09.11.2021.



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RESPONDENTS' EXHIBITS:

- EXHIBIT R3(a)** True copy of the application dated 19.01.2024, submitted by the Petitioner seeking consent to increase capacity of existing Plant.
- EXHIBIT R3(b)** True copy of the relevant pages of the District Plan for the Kozhikode District for the year 2018 compiled by the District Panchayath Planning Committee.
- EXHIBIT R3(c)** True copy of communication No. WM 3/96/2022/LSGD dated 15.05.2024.
- EXHIBIT R3(d)** True copy of Report No. DSM/KKD/6/2023 dated 21.05.2024 submitted pursuant to Exhibit - R3(c).
- EXHIBIT R3(e)** True copy of the minutes of the meeting dated 29.11.2024 convened by the 3rd respondent.
- EXHIBIT R4(a)** TRUE COPY OF THE RELEVANT PAGES OF THE DISTRICT PLAN-2018 OF THE KOZHICODE DISTRICT.
- EXHIBIT R4(b)** TRUE COPY OF THE MINUTES OF THE MEETING DATED 22.07.2024.
- EXHIBIT R4(c)** TRUE COPY OF THE CONSENT TO ESTABLISH NO.KSPCB/KZ/ICE/10055700/2024 DATED 21.08.2024 ISSUED BY THE POLLUTION CONTROL BOARD.



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APPENDIX OF WP(C) NO. 12536 OF 2025

PETITIONER'S EXHIBITS

Exhibit P1	TRUE COPY OF THE APPROVAL ORDER DATED 24.11.2021 BEARING NO. DSM-6/2021/KKD ISSUED BY THE 5TH RESPONDENT.
Exhibit P2	TRUE COPY OF THE CONSENT TO OPERATE DATED 14.11.2019 VALID TILL 31.10.2024 ISSUED BY THE 6TH RESPONDENT.
Exhibit P3	TRUE COPY OF THE TRADE LICENSE DATED 01.04.2020 VALID TILL 31.03.2025 ISSUED BY THE KATTIPARA GRAMA PANCHAYAT.
Exhibit P4	TRUE COPY OF THE CONSENT RENEWAL ORDER DATED 30.01.2025 VALID TILL 30.04.2025 ISSUED BY THE 6TH RESPONDENT.
Exhibit P5	TRUE COPY OF THE MINUTES OF THE MEETING OF THE 5TH RESPONDENT HELD ON 22.02.2025.
Exhibit P6	TRUE COPY OF THE REPRESENTATION DATED 23.12.2024 SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT ALONG WITH ITS RECEIPT DATED 20.03.2025.
Exhibit P7	TRUE COPY OF THE REPRESENTATION DATED 28.02.2025 SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT ALONG WITH ITS RECEIPT DATED 20.03.2025.
Exhibit P8	TRUE COPY OF THE REPRESENTATION DATED 04.03.2025 SUBMITTED BY THE PETITIONER BEFORE THE 2ND RESPONDENT ALONG WITH ITS RECEIPT DATED 15.03.2025.
Exhibit P9	TRUE COPY OF THE REPRESENTATION DATED 06.03.2025 SUBMITTED BY THE PETITIONER BEFORE THE SHO KODENCHERRY WHICH WAS SUBSEQUENTLY TRANSFERRED TO THE 3RD RESPONDENT ALONG WITH ITS RECEIPT DATED 15.03.2025.
Exhibit P10	FEW PHOTOGRAPHS SHOWING THE ARSON AND HAVOC THAT WAS COMMITTED BY THE PARTY RESPONDENTS.
Exhibit P11	TRUE COPY OF THE FIR IN CRIME NO. 1067/2025 OF THE THAMARASSERY POLICE



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	STATION.
Exhibit P12	TRUE COPY OF THE FIR IN CRIME NO. 1068/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P13	TRUE COPY OF THE FIR IN CRIME NO. 1069/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P14	TRUE COPY OF THE FIR IN CRIME NO. 1070/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P15	TRUE COPY OF THE FIR IN CRIME NO. 1071/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P16	TRUE COPY OF THE FIR IN CRIME NO. 1072/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P17	TRUE COPY OF THE FIR IN CRIME NO. 1074/2025 OF THE THAMARASSERY POLICE STATION.
Exhibit P18	TRUE COPY OF THE FIR IN CRIME NO. 1076/2025 OF THE THAMARASSERY POLICE STATION.

RESPONDENT'S ANNEXURES

ANNEXURE R6 (A)	TRUE COPY OF CONSENT FILE NO. KSPCB/KZ/ICO/10104830/2025 DATED 07-08-2025 ISSUED BY THE KERALA POLLUTION CONTROL BOARD
ANNEXURE R6 (B)	TRUE COPY OF LETTER NO. PCB/KKD/DO/9221/2019 DATED 27-10-2025 ISSUED BY THE ENVIRONMENTAL ENGINEER, KERALA POLLUTION CONTROL BOARD
ANNEXURE R6 (C)	TRUE COPY OF THE REPLY DATED 29-10-2025 SUBMITTED BY THE PETITIONER BEFORE THE ENVIRONMENTAL ENGINEER, KERALA POLLUTION CONTROL BOARD
ANNEXURE R6 (D)	TRUE COPY OF THE MINUTES OF THE DLFMC MEETING DATED 30-10-2025
ANNEXURE R6 (E)	TRUE COPY OF THE DIRECTION LETTER NO. PCBDKD/272/2025-AE3 DATED 18-11-2025 ISSUED BY THE ENVIRONMENTAL ENGINEER, KERALA POLLUTION CONTROL BOARD TO THE PETITIONER



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APPENDIX OF WP(C) NO. 15681 OF 2025

PETITIONERS' EXHIBITS

Exhibit P1	TRUE COPY OF THE JUDGMENT DATED 21.12.2021 IN W.P. (C) NO.6152/2021
Exhibit P2	TRUE COPY OF THE CERTIFICATE ISSUED BY THE SECRETARY OF KODANCHERRY GRAMA PANCHAYATH DATED NIL
Exhibit P3	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 14.02.2025
Exhibit P3(a)	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 08.02.2025
Exhibit P3(b)	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 03.02.2025
Exhibit P3(c)	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 23.01.2025
Exhibit P3(d)	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 10.02.2025
Exhibit P4	TRUE COPY OF THE COMMUNICATION DATED 27.03.2025 SENT BY THE TAHSILDAR, THAMARASSERY TO THE DISTRICT COLLECTOR, KOZHIKODE
Exhibit P5	TRUE COPY OF THE MINUTES OF THE DISTRICT LEVEL FACILITATION AND MONITORING COMMITTEE (DLFMC) IN ITS MEETING HELD ON 27.03.2025
Exhibit P6	TRUE COPY OF THE DECISION TAKEN BY THE THAMARASSERY GRAMA PANCHAYATH IN ITS MEETING HELD ON 29.03.2025
Exhibit P7	TRUE COPY OF THE LETTER DATED 29.03.2025 ISSUED BY THE SECRETARY, THAMARASSERY GRAMA PANCHAYATH TO THE DISTRICT COLLECTOR, KOZHIKODE
Exhibit P8	TRUE COPY OF THE ORDER DATED 11.03.2025 IN W.P. © NO. 11377/2024

RESPONDENT'S EXHIBITS

EXHIBIT R4(A)	COPY OF THE LETTER NO. HI 1237/2025 DATED 7.8.2025 ISSUED BY THE KATTIPPARA GRAMA PANCHAYATH TO THE 1ST RESPONDENT
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- ANNEXURE R3 (A) A TRUE COPY OF THE CONSENT TO OPERATE NO.PCB/KKD/DO/ICO/9221/R18KOZ724966/10750486/2019 DATED 14-11-2019 HAVING VALIDITY UP TO 31/10/2024 ISSUED BY THE BOARD
- ANNEXURE R3 (B) TRUE COPY OF THE NOTICE DATED 21-5-2024 ISSUED BY THE BOARD IMPOSING ENVIRONMENTAL COMPENSATION TO THE UNIT
- ANNEXURE R3 (C) A TRUE COPY OF THE REVISED STANDARD OPERATING PROCEDURE (SOP) ISSUED BY THE BOARD DATED 10/11/2021
- ANNEXURE R3 (D) A TRUE COPY OF THE LETTER NO GO (MS) NO. 227/2021/LSGD GUIDELINES ISSUED BY THE LOCAL SELF GOVERNMENT DEPARTMENT DATED 07.10.2021
- ANNEXURE R3 (E) TRUE COPY OF THE MINUTES OF THE MEETING OF THE DLFMC HELD ON 01.01.2025
- ANNEXURE R3 (F) TRUE COPY OF THE CONSENT TO OPERATE - RENEWAL NO. KSPCB/KZ/ICO/10085604/2025 ISSUED BY THIS RESPONDENT TO THE 1ST RESPONDENT DATED 30.01.2025
- ANNEXURE R3 (G) A TRUE COPY OF THE AFFIDAVIT DATED 27.01.2025 SUBMITTED BY THE 1ST RESPONDENT BEFORE THIS RESPONDENT (VERIFICATION CODE-955252736V) .
- ANNEXURE R3 (H) A TRUE COPY OF THE MINUTES OF THE DLFMC MEETING DATED 29.04.2025
- ANNEXURE R3 (I) A TRUE COPY OF THE LETTER NO.PCB/KKD/DO /9221/2019 DATED 28.04.2025 ISSUED BY THIS RESPONDENT TO THE DISTRICT COLLECTOR, KOZHIKODE
- ANNEXURE R3 (J) A TRUE COPY OF THE LETTER DATED 02.05.2025 SUBMITTED BY THE 1ST RESPONDENT BEFORE THIS RESPONDENT
- ANNEXURE R3 (K) A TRUE COPY OF THE LETTER DATED 27.05.2025 RECEIVED FROM THE 1ST RESPONDENT
- ANNEXURE R3 (L) A TRUE COPY OF THE MINUTES OF THE DLFMC MEETING DATED 04.06.2025
- ANNEXURE R3 (M) TRUE COPY OF THE ANALYSIS REPORT OF THE TREATED WATER SAMPLE DATED 16-7-



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ANNEXURE R3 (N)	A TRUE COPY OF THE DIRECTION LETTER DATED 5-7-2025 ISSUED BY THE BOARD IS PRODUCED HERewith AND MARKED AS
ANNEXURE R3 (O)	A TRUE COPY OF THE REPLY LETTER DATED 9-7-2025 SUBMITTED BY THE UNIT OWNER
ANNEXURE R3 (P)	A TRUE COPY OF THE LETTER DATED 2-8-2025 ISSUED BY NIIST
ANNEXURE R3 (Q)	A TRUE COPY OF THE LETTER DATED 5-8-2025 SUBMITTED BY THE UNIT OWNER
ANNEXURE R3 (R)	A TRUE COPY OF THE RENEWED CONSENT TO OPERATE FILE NO. KSPCB/KZ/ICO/10104830/2025 DATED 7-8-2025 ISSUED BY THE BOARD.



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APPENDIX OF WP(C) NO. 32834 OF 2025

PETITIONERS' EXHIBITS

Exhibit P1	THE TRUE COPY OF THE GOOGLE MAP PHOTOS REVEALING THE LOCATION OF THE INDUSTRY AND ITS IMMEDIATE DISTANCE FROM THE 1ST AND 2ND PETITIONER
Exhibit P2	THE TRUE COPY OF THE ' GUIDELINES FOR LICENSING POULTRY MEAT STALLS AND POULTRY WASTE RENDERING PLANTS' ISSUED BY THE 3RD RESPONDENT ON 7/10/2021
Exhibit P2(a)	TRUE COPY OF THE REVISED STANDARD OPERATING PROCEDURE FOR RENDERING PLANTS DATED 10.11.2021
Exhibit P3	THE TRUE COPY OF THE MINUTES OF THE MEETING HELD ON 27.03.2025 BY THE 4TH RESPONDENT
Exhibit P4	THE TRUE COPY OF THE COMMUNICATION DATED 29.03.2025 ISSUED BY THE 9TH RESPONDENT PANCHAYAT
Exhibit P5	THE TRUE COPY OF THE PHOTOGRAPHS EVIDENCE THE LANDFILLING DONE BY THE EMPLOYEES OF THE 2ND RESPONDENT
Exhibit P6	THE TRUE COPY OF THE DIRECTION DATED 10.12.2019 ISSUED BY THE 6TH RESPONDENT
Exhibit P7	THE TRUE COPY OF THE REPORT DATED 7/4/2025 FILED BY THE SECRETARY OF THE 8TH RESPONDENT.
Exhibit P8	THE TRUE COPY OF THE SCREENSHOT FROM VIDEO ISSUED BY THE 5TH RESPONDENT REVEALING THE VIOLATION
Exhibit P9	THE TRUE COPY OF THE PHOTOS PUBLISHED BY THE 2ND RESPONDENT IN GOOGLE LINK
Exhibit P10	THE TRUE COPY OF THE SCREENSHOT FROM VIDEO PUBLISHED BY 5TH RESPONDENT
Exhibit P11	THE TRUE COPY OF THE PHOTOGRAPHS OF THE 2ND RESPONDENT PLANT EVIDENCING THE VIOLATION
Exhibit P12	THE TRUE COPY OF THE PHOTOGRAPHS OF THE 2ND RESPONDENT PLANT EVIDENCING THE VIOLATION



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Exhibit P13	TRUE COPY OF THE CONSENT TO OPERATE-RENEWAL GIVEN BY THE 3RD RESPONDENT TO THE 2ND RESPONDENT DATED 07.08.2025
Exhibit P14	TRUE COPY OF THE SEQUENCE OF PHOTOGRAPHS SHOWING THE ACTS OF THE POLICE OFFICIALS THROWING GRENADE TO A PEACEFUL PROTEST
Exhibit P15	TRUE COPY OF THE PHOTOGRAPHS OF THE INJURIES



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APPENDIX OF WP(C) NO. 40405 OF 2025

PETITIONER'S EXHIBITS

Exhibit P1	TRUE COPY OF THE JUDGMENT DATED 21.12.2021 IN W.P. (C) NO.6152/2021
Exhibit P2	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 08.02.2025
Exhibit P3	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 03.02.2025
Exhibit P4	TRUE COPY OF NEWS ITEM PUBLISHED IN MATHRUBHUMI ONLINE DATED 10.02.2025
Exhibit P5	TRUE COPY OF THE COMMUNICATION DATED 27.03.2025 SENT BY THE TAHSILDAR, THAMARASSERY TO THE DISTRICT COLLECTOR, KOZHIKODE
Exhibit P6	TRUE COPY OF MINUTES DATED 27-03-2025 OF THE 6TH RESPONDENT
Exhibit P7	TRUE COPY OF THE DECISION TAKEN BY THE THAMARASSERY GRAMA PANCHAYATH IN ITS MEETING HELD ON 29.03.2025
Exhibit P8	TRUE COPY OF THE LETTER DATED 29.03.2025 ISSUED BY THE SECRETARY, THAMARASSERY GRAMA PANCHAYATH TO THE DISTRICT COLLECTOR, KOZHIKODE AGAINST THE DIVERSION OF WASTE WATER FROM THE 7TH RESPONDENT COMPANY TO THE IRUTHULLY RIVER AND ALSO REGARDING THE SERIOUS ENVIRONMENTAL PROBLEMS CAUSED BY THE 7TH RESPONDENT COMPANY
Exhibit P9	TRUE COPY OF THE INTERIM ORDER DATED 27-03-2024 IN WPC.11377/2024
Exhibit P10	TRUE COPY OF THE ORDER DATED 11.03.2025 IN WPC.11377/2024
Exhibit P11	TRUE COPY OF THE LETTER DATED 28-04-2025 ISSUED BY THE 10TH RESPONDENT
Exhibit P12	TRUE COPY OF THE MINUTES OF THE 6TH RESPONDENT DATED 29-04-2025
Exhibit P13	TRUE COPY OF THE MINUTES DATED 04-06-2025 OF THE 6TH RESPONDENT
Exhibit P14	TRUE COPY OF THE LETTER DATED 05-07-2025 ISSUED BY THE 10TH RESPONDENT



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Exhibit P15	TRUE COPY OF THE LETTER DATED 02-08-2025 ISSUED BY NATIONAL INSTITUTE FOR INTERDISCIPLINARY SCIENCE AND TECHNOLOGY (NIIST)
Exhibit P16	TRUE COPY OF THE RENEWAL OF THE CONSENT TO OPERATE ISSUED BY THE 10TH RESPONDENT DATED 07-08-2025
Exhibit P17	TRUE COPY OF THE MINUTES OF THE 9TH RESPONDENT PANCHAYATH DATED 21-08-2025
Exhibit P18	TRUE COPY OF THE INTERIM ORDER DATED 28-03-2025 IN WPC.12536/2025
Exhibit P19	TRUE COPY OF THE LETTER DATED 21-10-2024 TO THE 5TH RESPONDENT
Exhibit P20	TRUE COPY OF THE REPRESENTATION DATED 09-04-2025 TO THE CHIEF MINISTER OF KERALA
Exhibit P21	TRUE COPY OF THE PAPER REPORTS SHOWING THE POLICE ATROCITIES
Exhibit P22	TRUE COPY OF THE FIRS REGISTERED BY THE POLICE
EXHIBIT P23	TRUE COPY OF THE FIR.NO.943/2025 DATED 21-09-2025 OF THE THAMARASSERY POLICE STATION
EXHIBIT P24	TRUE COPY OF THE PHOTOGRAPHS SHOWING THE FOOD BEING PREPARED IS BEING TAKEN AND FOOD SERVED TO THE WOMEN AND CHILDREN WHO GATHERED ON THE SCENE OF PROTEST
EXHIBIT P25	TRUE COPY OF THE VIDEO OF THE GRENADE BEING THROWN AT THE PEOPLE ASSEMBLED THERE BY THE 4TH RESPONDENT
EXHIBIT P26	TRUE COPY OF THE PHOTOGRAPH SHOWING THE EXPLOSION OF THE GRENADE
EXHIBIT P27	TRUE COPY OF THE VIDEO WOMEN TAKEN IN STRETCHERS AND THE REPREATED GRENADE ATTACK
EXHIBIT P28	TRUE COPY OF THE VIDEO OF THE POLICE LATHI CHARGE ON THE PEACEFUL PROTESTERS
EXHIBIT P29	TRUE COPY OF THE PHOTOGRAPHS SHOWING THE INJURY .
EXHIBIT P30	THE MEDICAL RECORDS OF THE INJURED WHO HAS UNDERGONE SURGERY



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EXHIBIT P31	TRUE COPY OF THE PHOTOGRAPH SHOWING BLAST INJURY CAUSED TO THE OTHER INNOCENT PROTESTER NAMED PRAKASHAN
EXHIBIT P32	TRUE COPY OF THE VIDEO SHOWING WOMEN INJURED IN THE LATHI CHARGE
EXHIBIT P33	TRUE COPY OF THE FIR AND FIS OF CRIME NO. 1067/2025 OF THE THAMARASSERY POLICE STATION
EXHIBIT P34	TRUE COPY OF THE FIR AND FIS OF CRIME NO. 1068/2025 OF THE THAMARASSERY POLICE STATION.
EXHIBIT P35	TRUE COPY OF THE FIR AND FIS OF CRIME NO. 1072/2025 OF THE THAMARASSERY POLICE STATION.
EXHIBIT P36	TRUE COPY OF THE FIR AND FIS OF CRIME NO.1069/2025 OF THE THAMARASSERI
EXHIBIT P37	TRUE COPY OF THE FIR AND FIS OF CRIME NO. 1069/2025 OF THE THAMARASSERY
EXHIBIT P38	TRUE COPY OF THE FIR AND FIS OF CRIME NO. 1071/2025 OF THE THAMARASSERY POLICE STATION.
EXHIBIT P39	TRUE COPY OF THE FIR AND FIS OF CRIME NO. 1070/2025 OF THE THAMARASSERY POLICE STATION
EXHIBIT P40	TRUE COPY OF THE FIR AND FIS OF CRIME NO. 1076/2025 OF THE THAMARASSERY POLICE STATION
EXHIBIT P41	TRUE COPY OF THE VIDEO FOOTAGE SHOWING TIMESTAMP OF THE PETITIONER PARTICIPATING IN THE EVENT AT KARUNYATHEERAM SPEICAL SCHOOL AT 3.05 PM
EXHIBIT P42	TRUE COPY OF THE DISCHARGE SUMMARY OF CHANDRAKATH NETHRALAYA WHERE THE PETITIONER UNDERWENT CATARACT SURGERY
EXHIBIT P43	TRUE COPY OF THE MEDICAL SUMMARY OF CHANDRAKATH NETHRALAYA WHERE THE PETITIONER UNDERWENT TREATMENT
EXHIBIT P44	TRUE COPY OF THE VIDEOS EVIDENCING THE POLICE THREATENING WOMEN BY ENTERING THEIR HOUSE
EXHIBIT P45	TRUE COPY OF THE ORDER NO. DCKKD.5640/2025 DATED 31-10-2025



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EXHIBIT P46 TRUE COPY OF THE CERTIFICATE ISSUED BY
THE SECRETARY OF THE HIDAYATHUL ISLAM
EXHIBIT P47 TRUE COPY OF THE CERTIFICATE ISSUED BY
DR.ABI ABRAHAM, LAKESHORE HOSPITAL
EXHIBIT P48 TRUE COPY OF THE NOMINATION SUBMITTED
BY THE PETITIONER FOR CONTESTING TO
THE ELECTION TO THE THAMARASSERY GRAMA
PANCHAYATH

RESPONDENTS' ANNEXURES

ANNEXURE R5 (A) A TRUE COPY OF THE INTERIM ORDER IN
WP(C) 12536/2025 DATED 28.03.2025
ANNEXURE R5 (B) TRUE COPY OF THE BANDOBUST SCHEME
DATED 21.10.2025 , PREPARED BY THE 5TH
RESPONDENT
ANNEXURE R5 (C) TRUE COPY OF THE PHOTOGRAPH OF THE
ANNOUNCEMENT OF POLICE AND BANNER
SHOWING TO DISBURSE THE MOB
ANNEXURE R5 (D) TRUE COPY OF THE PHOTOGRAPHS OF THE
MOB GATHERED IN THE AREAS
ANNEXURE R5 (E) TRUE COPY OF THE WOUND CERTIFICATE
ISSUED BY THE MEDICAL OFFICER OF BABY
MEMORIAL HOSPITAL DATED 25.10.2025
ANNEXURE R5 (F) TRUE COPY OF THE CASE SUMMARY DATED
29.10.2025 ISSUED BY THE DENTAL
SURGEON
ANNEXURE R5 (G) TRUE COPY OF THE TREATMENT SUMMARY
DATED 25.10.2025
ANNEXURE R5 (H) TRUE COPY OF THE WOUND CERTIFICATES OF
INJURED POLICE PERSONNEL DATED
21.10.2025
ANNEXURE R5 (I) TRUE COPY OF THE PHOTOGRAPHS COLLECTED
FROM CCTV VISUALS
ANNEXURE R5 (J) TRUE COPY OF THE PERMISSION ENDORCED
BY THE TAHSILDAR ON THE REQUEST MADE
BY THE 5TH RESPONDENT DATED 21.10.2025
ANNEXURE R5 (K) TRUE COPY OF THE RESIGNATION LETTER
ISSUED BY THE PETITIONER DATED
29.01.2018
EXHIBIT R7 (A) TRUE FEW PHOTOGRAPHS SHOWING THE ARSON
AND HAVOC THAT WAS COMMITTED BY THE
PETITIONER AND HIS HENCHMEN.
EXHIBIT R7 (B) TRUE COPY OF THE INTERIM ORDER DATED



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06.11.2025 IN I.A. 2/2025 IN WP(C) NO. 12536/2025 ON THE FILES OF THIS HON'BLE COURT.

EXHIBIT R7 (C) TRUE COPY OF THE REPORT DATED 20.11.2025 SUBMITTED BY THE POLLUTION CONTROL BOARD IN WP(C) NO. 12536/2025 ON THE FILES OF THIS HON'BLE COURT.

EXHIBIT R7 (D) TRUE COPY OF THE INTERIM ORDER DATED 24.11.2025 IN WP(C) NO. 12536/2025 ON THE FILES OF THIS HON'BLE COURT.

EXHIBIT R7 (E) TRUE COPY OF THE AFFIDAVIT DATED 01.12.2025 FILED BY THE DISTRICT COLLECTOR IN WP(C) NO. 12536/2025 ON THE FILES OF THIS HON'BLE COURT.

EXHIBIT R7 (F) A TRUE COPY OF THE DIR-2 FORM EXECUTED BY THE PETITIONER CONSENTING TO BE APPOINTED AS DIRECTOR OF THE 7TH RESPONDENT COMPANY WHICH WAS FILED WITH THE REGISTRAR OF COMPANIES.



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APPENDIX OF WP(C) NO. 42611 OF 2025

PETITIONER'S EXHIBITS:

Exhibit P1	TRUE COPY OF THE JUDGMENT DATED 21.12.2021 IN W.P. (C) NO.6152/2021
Exhibit P2	TRUE COPY OF THE COMMUNICATION DATED 27.03.2025 SENT BY THE TAHSILDAR, THAMARASSERY TO THE DISTRICT COLLECTOR, KOZHIKODE
Exhibit P3	TRUE COPY OF MINUTES DATED 09-11-2021 OF THE 3RD RESPONDENT
Exhibit P4	TRUE COPY OF THE INTERIM ORDER DATED 27-03-2024 IN WPC.11377/2024
Exhibit P5	TRUE COPY OF THE INTERIM ORDER DATED 11.03.2025 IN WPC.11377/2024
Exhibit P6	TRUE COPY OF MINUTES DATED 27-03-2025 OF THE 3RD RESPONDENT
Exhibit P7	TRUE COPY OF THE DECISION TAKEN BY THE THAMARASSERY GRAMA PANCHAYATH IN ITS MEETING HELD ON 29.03.2025
Exhibit P8	TRUE COPY OF THE LETTER DATED 29.03.2025 ISSUED BY THE SECRETARY, THAMARASSERY GRAMA PANCHAYATH TO THE DISTRICT COLLECTOR, KOZHIKODE AGAINST THE DIVERSION OF WASTE WATER FROM THE 7TH RESPONDENT COMPANY TO THE IRUTHULLY RIVER AND ALSO REGARDING THE SERIOUS ENVIRONMENTAL PROBLEMS CAUSED BY THE 7TH RESPONDENT COMPANY
Exhibit P9	TRUE COPY OF THE LETTER DATED 28-04-2025 ISSUED BY THE 4TH RESPONDENT
Exhibit P10	TRUE COPY OF THE MINUTES OF THE 3RD RESPONDENT DATED 29-04-2025
Exhibit P11	TRUE COPY OF THE MINUTES DATED 04-06-2025 OF THE 3RD RESPONDENT
Exhibit P12	TRUE COPY OF THE LETTER DATED 05-07-2025 ISSUED BY THE 4TH RESPONDENT
Exhibit P13	TRUE COPY OF THE LETTER DATED 02-08-2025 ISSUED BY NATIONAL INSTITUTE FOR INTERDISCIPLINARY SCIENCE AND TECHNOLOGY (NIIST)



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Exhibit P14	TRUE COPY OF THE RENEWAL OF THE CONSENT TO OPERATE ISSUED BY THE 4TH RESPONDENT DATED 07-08-2025
Exhibit P15	TRUE COPY OF THE LETTER DATED 07-08- 2025 ISSUED BY THE SECRETARY OF THE 6TH RESPONDENT
Exhibit P16	TRUE COPY OF THE MINUTES OF THE 6TH RESPONDENT PANCHAYATH DATED 21-08-2025
Exhibit P17	TRUE COPY OF THE LETTER DATED 25-08- 2025 ISSUED BY THE 2ND RESPONDENT DIRECTED THE SECRETARY OF THE 6TH RESPONDENT TO RENEW THE LICENSE.
Exhibit P18	TRUE COPY OF THE LICENSE ISSUED BY THE 6TH RESPONDENT PANCHAYATH TO THE 7TH RESPONDENT
Exhibit P19	TRUE COPY OF THE REPRESENTATION DATED 09-04-2025 TO THE CHIEF MINISTER OF KERALA
Exhibit P20	TRUE COPY OF THE NEWSPAPER REPORT TITLED '‘SPOT LIGHT' DATED 07-11- 2025
Exhibit P21	TRUE COPY OF THE LETTER DATED 23-10- 2025 ISSUED BY THE 5TH RESPONDENT
Exhibit P22	TRUE COPY OF THE ORDER NO. DCKKD.5640/2025 DATED 31-10-2025
Exhibit P23	TRUE COPY OF THE MINUTES OF THE MEETING OF THE 3RD RESPONDENT DATED 30-10-2025
Exhibit P24	TRUE COPY OF THE REPORT DATED 20-11- 2025 FILED BY THE 4TH RESPONDENT IN WPC. 12536/2025
Exhibit P25	TRUE COPY OF THE MASS REPRESENTATION SIGNED BY MORE THAN 180 RESIDENTS OF THE AFFECTED AREAS DATED 29-11-2025
Exhibit P26	TRUE COPY OF THE NOTICE BEARING NO. KSPCB/582/2023-EE-1 DATED 21.05.2024
Exhibit P27	TRUE COPY OF THE MINUTES OF THE D.L.F.M.C. MEETING DATED 29.12.2025
Exhibit P28	TRUE COPY OF THE MINUTES OF THE D.L.F.M.C. MEETING DATED 29.01.2026
Exhibit P29	TRUE COPY OF THE REPORT DATED 18.02.2026 SUBMITTED BY THE SECRETARY



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Exhibit P30 TRUE COPY OF THE MINUTES DATED 17-12-2025

RESPONDENTS' EXHIBITS:

Exhibit R4(a) A true copy of the Consent to Operate No. PCB/KKD/DO/ICO/9221/R18KOZ724966/10750486/2019 dated 14-11-2019 having validity up to 31/10/2024 issued by the Board is respondent

Exhibit R4(b) True copy of the Notice No. KSPCB/582/2023-EE-1 dated 21-5-2024 issued by the Board imposing Environmental Compensation to the unit

Exhibit R4(c) A true copy of the guidelines GO(Ms) No. 227/2021/LSGD issued by the Local Self Government Department dated 07.10.2021

Exhibit R4(d) True copy of the Minutes of the meeting of the DLFMC held on 01.01.2025

Exhibit R4(e) True copy of the Consent to Operate - Renewal No. KSPCB/KZ/ICO/10085604/2025 issued by this respondent to the Unit dated 30.01.2025

Exhibit R4(g) A true copy of the letter dated 02.05.2025 submitted by the 1st respondent before this respondent

Exhibit R4(h) A true copy of the letter dated 27.05.2025 received from the Unit

Exhibit R4(i) A copy of the Analysis Report NO. KROS5647-1/2 of the treated water sample dated 16-7-2025

Exhibit R4(j) A copy of the letter dated 5-8-2025 submitted by the Unit owner

Exhibit R4(k) A true copy of the findings direction letter No. PCB/KKD/DO/9221/2019 dated 27.10.2025 was issued to the unit

Exhibit R4(l) A true copy of the reply dated 29.10.2025 submitted by the unit owner

Exhibit R4(m) True copy of the Minutes of the DLFMC



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	meeting
Exhibit R4(n)	A true copy of the analysis reports ref no. PCB/KKD/FRESHCUT
Exhibit R4(f)	A true copy of the Affidavit dated 27.01.2025 submitted by the 1st respondent before this respondent.
Exhibit R7(a)	A true copy of the report dated 20.11.2025 submitted by the 4th Respondent in W.P.(C) No. 12536/2025.
Exhibit R7(b)	A true copy of the affidavit dated 01.12.2025 submitted by the 5th Respondent in W.P(c)No. 12536/2025 on the files of this Hon'ble Court.
Exhibit R7(c)	A true copy of the test report dated 12.12.2025 submitted by the CSIR NIIST.
Exhibit R7(d)	A true copy of the National Air Quality Standards Notification dated 18.11.2009 issued by the Central Pollution Control Board.
Exhibit R7(e)	True copy of the report dated 10.02.2026 issued by the National Institute of Technology, Calicut.



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APPENDIX OF WP(C) NO. 45526 OF 2025

PETITIONERS' EXHIBITS:

- | | |
|---------------|--|
| Exhibit P1 | THE TRUE COPY OF THE GOOGLE MAP PHOTOS REVEALING THE LOCATION OF THE INDUSTRY AND ITS IMMEDIATE DISTANCE FROM THE PETITIONERS. |
| Exhibit P2 | THE TRUE COPY OF THE ' GUIDELINES FOR LICENSING POULTRY MEAT STALLS AND POULTRY WASTE RENDERING PLANTS' DATED 07-10-2021. |
| Exhibit P2(a) | THE TRUE COPY OF THE REVISED STANDARD OPERATING PROCEDURE FOR RENDERING PLANTS DATED 10.11.2021. |
| Exhibit P3 | THE TRUE COPY OF THE MINUTES OF THE MEETING HELD ON 27.03.2025 BY THE 4TH RESPONDENT . |
| Exhibit P4 | THE TRUE COPY OF THE COMMUNICATION DATED 29.03.2025 ISSUED BY THE 9TH RESPONDENT PANCHAYAT. |
| Exhibit P5 | THE TRUE COPY OF THE PHOTOGRAPHS EVIDENCE THE LANDFILLING DONE BY THE EMPLOYEES OF THE 2ND RESPONDENT |
| Exhibit P6 | THE TRUE COPY OF THE DIRECTION DATED 10.12.2019 ISSUED BY THE 6TH RESPONDENT. |
| Exhibit P7 | THE TRUE COPY OF THE CONSENT TO OPERATE- RENEWAL GIVEN BY THE 3RD RESPONDENT TO THE 2ND RESPONDENT DATED 07.08.2025. |
| Exhibit P8 | THE TRUE COPY OF THE SEQUENCE OF PHOTOGRAPHS SHOWING THE ACTS OF THE POLICE OFFICIALS THROWING GRENADE TO A PEACEFUL PROTEST . |
| Exhibit P9 | THE TRUE COPY OF THE PHOTOGRAPHS OF THE INJURIES. |
| Exhibit P10 | THE TRUE COPY OF THE REPORT DATED 7/4/2025 FILED BY THE SECRETARY OF THE 8TH RESPONDENT. |
| Exhibit P11 | THE TRUE COPY OF THE SCREENSHOT FROM VIDEO ISSUED BY THE 5TH RESPONDENT REVEALING THE VIOLATION. |



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Exhibit P12	THE TRUE COPY OF THE PHOTOS PUBLISHED BY THE 2ND RESPONDENT IN GOOGLE LINK.
Exhibit P13	THE TRUE COPY OF THE SCREENSHOT FROM VIDEO PUBLISHED BY 5TH RESPONDENT.
Exhibit P14	THE TRUE COPY OF THE PHOTOGRAPHS OF THE 2ND RESPONDENT PLANT EVIDENCING THE VIOLATION.
Exhibit P15	THE TRUE COPY OF THE PHOTOGRAPHS OF THE 2ND RESPONDENT PLANT EVIDENCING THE VIOLATION.



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APPENDIX OF WP(C) NO. 46209 OF 2025

PETITIONER'S EXHIBITS:

Exhibit P1	COPY OF THE VERUMPATTAM THEERADHARAM SALE DEED 1599 OF 2017 OF S.R.O., THAMARASSERY TOWN, EXECUTED BY ONE ABDUL JABBAR, RAJENDRAN AND SHEREEF IN FAVOUR OF ABDUL NAZEER AND BISHIRAJ ON 12.6.2017
Exhibit P2	TRUE COPY OF THE VERUMPATTAM ASSIGNMENT DEED (VERUMPATTAM THEERADHARAM) NO. 1600 OF 2017 OF S.R.O., THAMARASSERY TOWN EXECUTED BY ABDUL JABBAR, RAJENDRAN AND SHEREEF IN FAVOUR OF ABDUL NAZEER AND BISHIRAJ, DIRECTORS OF MARIANA ENTERPRISES PRIVATE LIMITED COMPANY DATED 12.6.2017
Exhibit P3	TRUE COPY OF THE SALE DEED NO. 774/2022 OF S.R.O., THAMARASSERY TOWN DATED 28.2.2022
Exhibit P4	TRUE COPY OF THE POSSESSION CERTIFICATE NO. 2717 OF 2018 FROM THE VILLAGE OFFICE, RAROTH DATED 17.8.2018
Exhibit P5	TRUE COPY OF THE POSSESSION CERTIFICATE NO. 3694 OF 2018 ISSUED BY THE VILLAGE OFFICER, RAROTH DATED 12.11.2018
Exhibit P6	TRUE COPY OF THE LOCATION SKETCH ISSUED BY THE VILLAGE OFFICER, RAROTH DATED 12.11.2018
Exhibit P7	TRUE COPY OF THE POSSESSION CERTIFICATE ISSUED BY VILLAGE OFFICER, RAROTH DATED 14.3.2022
Exhibit P8	TRUE COPY OF THE SITE PLAN SUBMITTED BY THE 16TH RESPONDENT BEFORE THE 13TH RESPONDENT PANCHAYATH, OBTAINED BY THE PETITIONERS BY RIGHT TO INFORMATION ACT
Exhibit P9	TRUE COPY OF THE KEY PLAN FOR PROPOSED ORGANIC PRODUCTS STORE ROOM OBTAINED BY THE 3RD PETITIONER BY VIRTUE OF THE



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	PROVISION OF RIGHT TO INFORMATION FROM THE PANCHAYATH
Exhibit P10	TRUE COPY OF THE PROPOSED BUILDING PLAN SUBMITTED BY THE 16TH RESPONDENT BEFORE THE 13TH RESPONDENT PANCHAYAYTH
Exhibit P11	TRUE COPY OF THE REGULARISATION PLAN SUBMITTED BY THE 16TH RESPONDENT BEFORE THE PANCHAYATH
Exhibit P12	TRUE COPY OF THE PLAN FOR THE PROPOSED STORE ROOM SUBMITTED BY THE 16TH RESPONDENT
Exhibit P13	TRUE COPY OF THE PERMIT ISSUED BY THE 13TH RESPONDENT TO THE 16TH RESPONDENT DATED NIL
Exhibit P14	TRUE COPY OF THE INTEGRATED CONSENT TO OPERATE OBTAINED BY THE 16TH RESPONDENT FROM THE OFFICE OF THE 18TH RESPONDENT DATED 7.8.2025
Exhibit P15	TRUE COPY OF THE LETTER ISSUED BY THE PRINCIPAL DIRECTOR, PRINCIPAL DIRECTORATE OFFICE OF THE LOCAL SELF GOVERNMENT DEPARTMENT, THIRUVANANTHAPURAM TO THE SECRETARY OF THE 13TH RESPONDENT DATED 25.8.2025
Exhibit P16	TRUE COPY OF THE CERTIFICATE OF IFTE & OS LICENCE ISSUED BY THE 13TH RESPONDENT PANCHAYATH DATED 28.8.2025
Exhibit P17	TRUE COPY OF THE ORDER OF THE 5TH RESPONDENT DATED 21.5.2024
Exhibit P18	TRUE COPY OF THE LETTER DATED 16.10.2025 ISSUED BY THE ENVIRONMENTAL ENGINEER TO THE 16TH RESPONDENT
Exhibit P19	TRUE COPY OF THE ORDER IN WP(C) NO. 11377 OF 2024
Exhibit P20	TRUE PHOTOGRAPHS SHOWING THE DISCHARGE OF LIQUID WASTE, SLURRY AND VEHICLE WASH AFFLUENCE FROM THE PLANT TO THE THODU
Exhibit P21	TRUE COPY OF THE DIRECTIONS ISSUED BY THE 9TH RESPONDENT TO THE 16TH RESPONDENT IN A MINUTES DATED 9.7.2025
Exhibit P22	TRUE COPY OF THE LETTER BY THE 16TH RESPONDENT TO THE ENVIRONMENTAL



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ENGINEER , KERALA POLLUTION CONTROL BOARD DATED 08.08.2024 OBTAINED BY THE 3RD RESPONDENT BY RIGHT TO INFORMATION ACT

Exhibit P23 TRUE COPY OF THE APPLICATION PREFERRED BY THE 3RD PETITIONER BEFORE THE PUBLIC INFORMATION OFFICER, DISTRICT INDUSTRIES DEPARTMENT OFFICE, KOZHIKODE DATED 25.11.2025

Exhibit P24 TRUE COPY OF THE REPLY ISSUED BY THE STATE PUBLIC INFORMATION OFFICER OF THE 4TH RESPONDENT TO THE 3RD PETITIONER DATED 27.11.2025

Exhibit P25 TRUE COPY OF THE REPRESENTATION PREFERRED BY THE 3RD PETITION BEFORE THE 5TH RESPONDENT

Exhibit P26 TRUE COPY OF THE REPRESENTATION PREFERRED BY THE 3RD PETITIONER BEFORE THE 6TH RESPONDENT DATED 07.11.2025

Exhibit P27 TRUE COPY OF THE REPRESENTATION PREFERRED BY THE 3RD PETITION BEFORE THE 8TH RESPONDENT DATED 07.11.2025

Exhibit P28 TRUE COPY OF THE REPRESENTATION PREFERRED BY THE 3RD PETITIONER BEFORE THE 13TH RESPONDENT DATED 27.11.2025

RESPONDENTS' EXHIBITS:

Exhibit R16(a) True copy of the minutes of the hearing conducted by the 5th Respondent on 17.12.2025.

Exhibit R16(b) A true copy of the order No. DFB/3125/2025-T1 dated 08.12.2025 passed by the Director of Factories and Boilers, Thiruvananthapuram.

Exhibit R16(c) A true copy of the renewal certificate dated 21.11.2025 issued by the 20th Respondent.

PETITIONERS' EXHIBITS:

Exhibit P29 TRUE COPY OF THE BUILDING PERMIT APPLICATION DOCUMENTS INCLUDING



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SANKETHAM APPLICATION, NOTICE OF
INTENTION TO START WORK, COMPLETION
CERTIFICATE AND DEVELOPMENT
CERTIFICATE RELATING TO PERMIT NO. A3-
BA(9462)/2019 DATED 16.3.2019.

Exhibit P30

TRUE COPY OF THE GENERAL BUILDING
PERMIT NO. A3-BA(9462)/2019 DATED 16-
01-2019 ISSUED BY KATTIPPARA GRAMA
PANCHAYATH FOR CONSTRUCTION OF
INDUSTRIAL BUILDING.